

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 24 OF 2023 (SZ)**

**Between:**

Kosgi Venkataiah,  
Mudireddypally (V), Rajapur (M),  
Mahabubnagar District & Others .

... Petitioner

**AND**

Union of India,  
rep. by its Secretary,  
New Delhi & others

... Respondents

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD  
(RESPONDENT No. 4)**

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**Place: Hyderabad**

**Date: 11-10-2023**

*T. Jayashankar*

Counsel for 4th Respondent



**REPORT DATED 11-10-2023 OF THE TELANGANA STATE POLLUTION CONTROL BOARD (TSPCB) IN THE ORIGINAL APPLICATION NO 24 OF 2023 FILED BY SRI KOSGI VENKATAIAH & OTHERS Vs UNION OF INDIA & OTHERS BEFORE THE HON'BLE NGT.**

It is submit that, an O.A No 24 of 2023 was filed by Sri Kosgi Venkatesh in Hon'ble NGT, Chennai regarding continuous chemical pollution caused by the Private Respondents and inaction of the Official Respondents despite the Judgment passed in O.A. No. 189 of 2019 dated 15.01.2021 by Hon'ble Tribunal and orders issued by the Telangana State Pollution Control Board.

In this regard, the following is submitted:

1. A case was filed in the Hon'ble NGT vide Case No.165 of 2018 by Kosgi Venkataiah, Mudireddypally (V), Rajpur (M), Mahabubnagar District against pollution caused by Pharma and Bulk Drug Industries (Formulations industries) established in vicinity of Polepalli village, Munlagadda Tanda, Rayapalli Village, Mudireddypalli villages. The Hon'ble NGT disposed off the case by order dated 16.07.2018 stating that proceedings of the notice dated 16.12.2016 should be concluded within a period of 2 weeks.

In this regard, it is submitted that the Board has issued notices to the industries located in Polepally SEZ on 16.12.2016. Subsequently, the status of the following 11 No of industries located in SEZ, Polepally was reviewed in the Task Force Committee meeting, comprising of Expert Committee members from Indian Institute of Chemical Technology (IICT), National Institute of Pharmaceutical Education and Research (NIPER) and issued directions vide orders dated 06.01.2017 & 24.04.2017. The industries were directed not to discharge any effluents within / outside the premises and instead dispose to CETP. The Board is regularly monitoring the status of the industries for compliance of Board directions.

1. M/s. Shilpa Medicare Limited (SEZ Formulation unit) (Formerly Raichem Life Sciences Private Limited), Plot No.S-20, S-21, S-22, S-23, & S-24-A at GIP, Jadcherla, Polepally (V), Balanagar (M), Mahaboobnagar District.
2. M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District.
3. M/s. Hetero Labs Ltd. Unit – I, Sy.No.440, 441, Polepally (V), Jadcherla (M), Mahaboobnagar District.

4. M/s. Hetero Labs Ltd. Unit – II, located at GIP-SEZ, Sy.No.410 & 411, Polepally (V), Jodcherla (M), Mahaboobnagar District.
5. M/s. Hetero Biopharma Limited, Sy. No. 458, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahaboobnagar District.
6. M/s. Mylan Laboratory, (Formerly GlochemIndustries Ltd.),Green Indl. Park, Sy.no.408 (P), 410(P), & 458 (P), Polerpally Vill. Jadcherla Mdl. Mahaboobnagar District.
7. M/s. Autobindo Pharna Ltd. Unit – XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahaboobnagar District.
8. M/s. Aurobindo Pharma Ltd, Unit-7, is located at Sy.n.411,425,434,435,438, Polepally (V), Jedcherla (M) Mahaboobnagar District.
9. M/s. APL Health Care Ltd., Sy.No.410/P, 411/P & 458/P, Plot No. S-1/B, APIIC, SEZ Polepally (V), Jedcherla (M), Mahaboobnagar District.
- 10.M/s. Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc., Polepally (V), Jadcherla (M), Mahaboobnagar District.
- 11.M/s. Evertogen Life Sciences Pvt. Ltd., (Formerly M/s. Optimus Generics Ltd.,) Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahaboobnagar District.

The Board again reviewed the status of the 11 industries in the TF committee held on 21.07.2017 and issued closure orders to 02 industries at SI No. 1 & 2 vide order dated 22.07.2017 and issued directions to 09 industries at SI No. 3 to 11 vide order dated 08.08.2017. The industries were directed to comply with the Board directions and conditions.

Subsequently, based on the corrective measures taken up by the 2 of closed industries (SI No. 1 & 2), the Board revoked the closure orders vide order dated 22.08.2017 with certain directions.

2. It is to submit that, an O.A No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate before the Hon'ble NGT, Principal Bench, New Delhi alleging that the pollution is being caused by Pharma Companies at TSIIC, SEZ, Polepally, Jadcherla, Mahabubnagar District. The Hon'ble NGT vide order dated 15.04.2019, directed the TSPCB to look into

the matter and take appropriate action in accordance with law and furnish factual action taken report.

The Board has constituted a team vide order dated 17.05.2019 for inspection of industries located in TSIIC SEZ, Jadcherla, Mahabubnagar District and its surrounding area. The issue was reviewed before the Task force committee at TSPCB,Zonal Office, Hyderabad on 22.07.2019. As for the recommendations of the TF committee,The committee recommended to issue directions to 9 industries to comply with and closure orders to 3 industries for non-compliance of consent conditions. and Subsequently, Board issued directions to 9 nos. of industries and closure orders to 3 nos. of industries on 27.07.2019 for non-compliances.

The following industries were issued closure orders for non compliances of the Board directions:

1. M/s. Suvarna Apparel & Fashion Exports Limited, Sy. No. 103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahaboobnagar District.
2. M/s. Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc., Polepally (V), Jadcherla (M), Mahaboobnagar District.
3. M/s. Shilpa Medicare Limited (SEZ Formulation unit) (Formerly Raichem Life Sciences Private Limited), Plot No.S-20, S-21, S-22, S-23, & S-24-A at GIP, Jadcherla, Polepally (V), Balanagar (M), Mahaboobnagar District.

Subsequently, based on the corrective measures taken up by the 2 of closed industries (SI No. 2 & 3), the Board revoked the closure orders with certain directions.

The following industries were issued directions to send all the pre-treated effluents along with Domestic effluents to M/s. PETL, Patancheru for further treatment & disposal after meeting the CETP inlet standards and to comply with the Board directions :

1. M/s. EvertoGen Life Sciences Pvt. Ltd., (Formerly M/s. Optimus Generics Ltd.,) Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahaboobnagar District.
2. M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District.

3. M/s. Hetero Labs Ltd. Unit – I, Sy.No.440, 441, Polepally (V), Jadcherla (M), Mahaboobnagar District.
4. M/s. Hetero Labs Ltd. Unit – II, located at GIP-SEZ, Sy.No.410 & 411, Polepally (V), Jodcherla (M), Mahaboobnagar District.
5. M/s. Hetero Biopharma Limited, Sy. No. 458, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahaboobnagar District.
6. M/s. Mylan Laboratory, (Formerly Glochem Industries Ltd.), Green Indl. Park, Sy.no.408 (P), 410(P), & 458 (P), Polepally Vill. Jadcherla Mdl. Mahaboobnagar District.
7. M/s. Aurobindo Pharma Ltd. Unit – XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahaboobnagar District.
8. M/s. Aurobindo Pharma Ltd, Unit-7, is located at Sy.n.411,425,434,435,438, Polepalli (V), Jedcherla (M) Mahaboobnagar District.
9. M/s. APL Health Care Ltd., Sy.No.410/P, 411/P & 458/P, Plot No. S-1/B, APIIC, SEZ Polepally (V), Jedcherla (M), Mahaboobnagar District.

Accordingly, the Board has filed the ATR before the Hon'ble NGT, New Delhi on 30.07.2019. The Hon'ble NGT, New Delhi vide order dated 20.09.2019 constituted Joint Committee comprising of CPCB & TSPCB. The Joint Committee inspected the industries and surrounding area from 30.10.2019 to 31.10.2019 and from 10.12.2019 to 12.12.2019. In compliance to the above orders of Hon'ble NGT, the Joint Committee filed report dated 20.01.2020 on 20.01.2020. The Joint committee made following recommendations and conclusions:

1. All the industries located in TSIIC SEZ Polepally, Jadcherla Mandal, Mahabubnagar District, Telangana are Pharmaceutical Formulations Units only except M/s Shri Kartikeya Pharma which is engaged in Ashwagandha extraction. All these industries are falling under Orange Category only and not Red Category as informed by the Petitioner to the Hon'ble NGT. Hence, the Environmental Clearance (EC) is not applicable to Orange Category industries.
2. M/s. Suvarna Apparel & Fashion Exports Limited is located at Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District and not in TSIIC SEZ Polepally. The distance between the former and later is more than 7 KM. M/s. Suvarna Apparel & Fashion Exports Limited was not in operation during inspection of the Joint Committee due to closure order issued by Telangana SPCB.

3. The industries may be directed to comply the recommendations of the Joint Committee as given above and submit the Action Taken Report (ATR) with time bound action plan to Telangana SPCB.
4. The discharge of either treated or untreated effluents from any of the industries located in TSIIIC SEZ Polepally from its premises was not noticed by the Joint Committee during inspection and monitoring of these industries.
5. The Joint Committee noticed that TSIIIC SEZ Polepally is lacking the drainage facility for collection and diversion of storm water. TSIIIC may be directed to provide this facility immediately.
6. The analysis results of ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009), Guidelines for the Quality of Irrigation Water w.r.t. Sodium Adsorption Ratio (SAR), Residual Sodium Carbonate (RSC) and Boron Content. As regards to Total Salt Concentration, nearly 50 % of the bore well samples used for agricultural purposes fall under High Class as Electrical Conductivity is reported in the range of 3540 to 5040  $\mu\text{mhos/cm}$ . As the historical data of ground water quality of this area is not available, the reason for high salt content in these samples could not be explained clearly. The extensive use of ground water for agricultural purpose may be one of the reasons as there are no other water sources in this area other than ground water.
7. The analysis results of soil samples collected from the agricultural fields from northern side of SEZ, where complainants fields are located, reveals that the pH of the soil is slightly alkaline as pH is reported as 7.91 & 8.02 against the standard of 6.5-7.5, salinity effect is negligible as EC is reported less than  $1\text{dSm}^{-1}$ , Micro nutrients like Zinc & Copper are less than critical levels of 0.7 ppm and 0.3 ppm respectively and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits of 0.5 ppm, 2 ppm, 5 ppm and 2 ppm respectively. This above results show that soil is not polluted. However, it is suggested that the farmers may take the advice of District Agricultural Officer and take corrective measures accordingly as the Joint Committee do not have expertise in this field.
8. It is suggested that TSIIIC may install piezometric wells in all the four directions of SEZ to monitor the quality of ground water from time to time and develop green belt in the SEZ area.

The Hon'ble NGT vide order dated 24.01.2020 directed the Board to take further action in terms of the recommendations of the Joint Committee and compensation may be

assessed & recovered on 'Polluter pays Principle' after following due procedure of hearing the concerned polluters and submit ATR to the Hon'ble NGT.

The issue was placed before the Task Force Committee meeting held at TSPCB, Zonal Office on 31.10.2020, 29.12.2020 & 02.01.2021 the Environmental Compensation was assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The TF committee has reviewed the RO report dated: 18.07.2020 & the Joint committee report dated: 20.01.2020 constituted by the Hon'ble NGT, along with the reply submitted by the industry in detail.

After detailed discussions, the committee recommended to impose Environmental Compensation for a period of one year i.e., 365 days for all Pharmaceutical Formulation industries and 6 months i.e., 180 days to M/s. Shri Kartikeya Pharma which is engaged in Ayurvedic Ashwagandha extraction as the pollution load is less. Accordingly, as per the Committee recommendations, this office has issued directions to 11 nos. vide Order dated: 05.01.2021 imposing Environmental Compensation.

The Action Taken Report dated 12.01.2021 was filed before the Hon'ble NGT, New Delhi. The report filed by the Board was taken on record by the Hon'ble NGT, New Delhi on 15.01.2021. The Hon'ble NGT has disposed the O.A.No.189 of 2019 vide order dated 15.01.2021, directing TSPCB to recover the assessed compensation, taking coercive measures for default in payment, including closure till compliance and also consider revision so as to recover the entire period of default, following process of law.

As per the directions of the Hon'ble NGT, all the industries have paid the assessed Environmental Compensation (EC).

Subsequently, the above pharma industries have approached the Hon'ble High court of Telangana against the Board directions for levying Environmental compensation. The Hon'ble High court vide order dt.13.12.2021 disposed the case giving "***liberty to the Petitioner company to approach the National Green Tribunal, Principal Bench, New Delhi. Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.***"

Subsequently, M/s. Aurobindo Pharma Limited & others located in Pollepally SEZ have approached the Hon'ble NGT, Chennai and filed appeals vide Nos. from 6 to 9 of 2021

on the Levy of Environmental Compensation. The Hon'ble NGT, Chennai disposed the Appeal vide order dt.04.02.2022 and issued Common Judgment as given below:

***“ So under such circumstances, we do not find any reason to interfere with the quantum of compensation imposed by the Telangana State Pollution Control Board for non-compliance of the directions issued by them on an earlier occasions by the appellants units and there is no merit in the submission made by the learned counsel appearing for the appellants that the “Principles of Natural Justice” were violated and their objections were not properly considered and no opportunity was given to them to meet the issue and they are not entitled for any relief in the regard. We confirm the order passed by the Telangana State Pollution Control Board imposing the compensation against the appellants units. The appeals dismissed.”***

Further, as per the directions of NGT order dt.15.01.2021 to recover compensation for the entire period of default, the Zonal Office, Hyderabad issued Show cause-cum-Legal Hearing notices for all pharma industries located in Polepally SEZ to attend the Task Force hearing before Zonal office Task Force committee for levy of balance Environmental Compensation to cover the entire period of violation. After detailed discussions, the committee has recommended the following:

- The industries are Pharmaceutical Formulation industry which falls under Orange category.
- As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009).
- The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
- The Joint Action Committee has observed the industries have partially not complied with CFO conditions and Board directions only.
- The earlier decision taken by the Task Force committee during the meeting held on 29.12.2020 and 02.01.2021 for levy of Environmental compensation for all the industries for a period of 365 days is sufficient and no further Environmental compensation is required.

- Regarding the claim made by M/s. Mylan Laboratory that they not violated any conditions is not true and further stated that the request of the industry for withdrawal of Board order dt: 05.01.2021 for already paid Environmental Compensation by the industry for a period of 365 days cannot be considered.

It is to submit that, a W.P.No.20924 of 2023 was filed by Sri Kosgi Venkatesh in Hon'ble High Court, Hyderabad regarding water pollution being causing by the some of the industries located in Polepally village to the petitioner land and requesting to take action against the respondent industries. The matter is under adjudication.

It is submit that, an O.A No 24 of 2023 was filed by Sri Kosgi Venkatesh in Hon'ble NGT, Chennai regarding continuous chemical pollution caused by the Private Respondents and inaction of the Official Respondents despite the Judgment passed in O.A. No. 189 of 2019 dated 15.01.2021 by Hon'ble Tribunal and orders issued by the Telangana State Pollution Control Board.

In this regard, the Board Officials inspected industries on 30.08.2023. The status of the individual industries and the compliance of the consent conditions and directions issued by the Board are enclosed at **Annexure-I**

The issue was reviewed in the Task Force committee meeting held on 12.09.2023. During the meeting, the representatives of industries, Complainants Sri Kosgi Venkatesh and Sri Ganesh Goud were present. The committee noted that the industries are complying with the directions issued by the Board and recommendations of the Joint committee. The status of the individual industries were reviewed. The complainants informed that M/s Amneal labs, APL healthcare, Aurobindia Pharma, Evertogen india are discharging their effluents along with rain water into their agricultural lands. Due to which their lands are getting damaged and requested to take action against the industries.

The industry representatives informed that as per the directions of the board and the recommendations of the Joint Committee, they are sending their effluents to CETP along with domestic waste water for further treatment and disposal. They have provided first runoff rain water collection tanks to collect the first run off rain water and the same is being sent to CETP. The excess rain water from the premises is joining the storm water drains provided by TSIIC and letout through storm water drain outlets of TSIIC and no effluents are sent outside the premises.

After detailed discussions, it was recommended to constitute a committee with CFE/CFO Committee Members to inspect the area to ascertain whether the industries in question are

discharging the waste water outside the premises as alleged by the complainants and recommend for action accordingly.

The CFE/CFO committee members along with Board Officials inspected the area on 14.09.2023. During the inspection, the TSIIC officials also accompanied the committee. Complainants Sri Kosgi Venkatesh and Sri Ganesh Goud were also present. The following observations were made:

1. The complainants showed the storm water drain outlets of M/s. Aurobindo Pharma stating that the industry is discharging effluents along with rain water through these drains. However, the committee observed no indication of effluent discharge through these drains and no storm water flow was also observed through outlets. Small patches of rain water was observed in the storm water channels. pH and TDS were recorded and noticed that pH was 7.8 and TDS - 500 mg/lit indicating there is no contamination. M/s Aurobindo Pharma Ltd premises was inspected and observed that the industry has provided 160 KL first run off rain water collection tank and constructing another tank of 300 KL capacity to collect the first run off water.
2. The complainant Sri Ganesh Goud showed his agricultural land. It was observed that no farming activity is carried out. However, few Mango trees are existing in the land. Stagnated storm water in low lying area in the premises was observed. Samples were collected from the premises. It is observed that the TSIIC compound wall is situated adjacent kachha road beside the agricultural land. After TSIIC compound wall there is a vacant TSIIC land followed by Storm water drain of TSIIC and SEZ internal roads. No discharge of effluents/ storm water was observed in the drains as well as in the complainant land.
3. The complainant informed that M/s. Evertogen laid a underground pipeline and discharging the waste water and showed the spot. The area was dugged with JCP in the presence of complainant to verify whether there are any pipe lines laid underground. It was noticed that there were no pipelines as claimed by the complainant and the same was shown to him.
4. M/s. Eugia SEZ Pvt Ltd., (Wytells Pharma Pvt. Ltd,) (Formerly Aurobindo Pharma Ltd. Unit – XVI) was inspected and observed that the industry has provided first run off rain water collection RCC tank of capacity 10 KL which is not sufficient and shall increase the capacity to 150 KL. No discharges of waste water was observed from the premises.
5. The complainant claimed that Amneal labs has provided the pipelines in compound wall and the waste water is discharged from these pipelines outside the premises. M/s Amneal labs was inspected and noticed that there are no pipelines in the

compound wall and same was shown to the complainant. It was observed that the industry provided first runoff rain water collection tank of capacity 125 KL and the same is lifted to above ground tank and from there, it is sent to CETP for further treatment and disposal.

In view of the above, the following is submitted:

1. An appeal was filed by Kosigi Venkatiah before the Hon'ble NGT in OA No. 165 of 2018 against the pollution caused by the Pharmaceutical formulation units located at Polepally SEZ, Jadcherla, Mahabubnagar District. The industries were reviewed by the Task Force Committee of the Board comprising of external expert members and based on the recommendations of the Committee, issued directions including closure orders to two industries.
2. Sri. Shraavan Kumar has filed an application before the Hon'ble NGT Principal bench, New Delhi in OA No. 189 of 2019 alleging against the pollution caused by the Pharma industries at TSIIC SEZ, Polepally, Mahabubnagar District. The Board has reviewed the status of the industries and issued directions to send all the pre-treated effluents along with the domestic effluents to Common Effluent Treatment Plant(CETP) at Patancheru for further treatment and disposal to avoid discharge of any effluents within or outside premises.
3. The Hon'ble NGT, New Delhi vide Order dt: 20.09.2019 constituted a Joint Committee comprising of CPCB & TSPCB. The Joint Committee inspected the units & surroundings and submitted the report to the NGT. In compliance to the Hon'ble NGT Order, the Board has imposed environmental compensation on all the units for the past violation. Accordingly, all the units have paid the environmental compensation.
4. Kosigi Venkatesh, the petitioner in the present Writ Petition has already filed an application before the Hon'ble NGT Chennai in OA No. of 24 of 2023 on pollution caused by the industries located in the area. The matter is under adjudication before the Hon'ble NGT, Chennai.
5. Kosigi Venkatesh, has again filed the present Writ Petition No. 20924 of 2023 before the Hon'ble High Court on the pollution caused by some of the industries located in Polepally SEZ, Jadcherla, Mahabubnagar District.

In response to the Petitioner's complaint, the team comprising of External Expert Members of the Committee of the Board have inspected the area on 14.09.2023. During the inspection, the Officials from TSIC, Petitioner/ Complainant, Sri Kosigi Venkatesh and complainant Sri. Ganesh Goud were present.

The following were the observations of the team:

- (i) Complainants informed of effluents discharged from M/s. Aurobindo Pharma, however during the inspection, no discharges were observed from the industry and in the drains.
- (ii) On the complaint that the industry M/s. Evertogen has laid underground pipelines, the area near M/s. Evertogen was dugged with JCB in the presence of the complainants and no pipelines were observed as claimed by the complainant.
- (iii) The compound wall of M/s.Amneal Labs was inspected and no pipelines in the compound wall were observed as claimed by the complainant.

The Board will regularly monitor the industries located in Polepally SEZ, to ensure the compliance of the conditions/ directions issued by the Board.

**Place: Hyderabad**

**Date: 11-10-2023**



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**ANNEXURE - I**

**I. M/s. Hetero Labs Ltd., Unit - I, Unit - II and M/s. Hetero Bio Pharma Ltd.**

M/s. Hetero Labs Ltd., Unit - I, Unit - II and M/s. Hetero Bio Pharma Ltd., (Formerly Hetero drugs Ltd., Unit - III ) are located adjacent to each other within a common compound wall. The unit wise general details and observations are as follows:

**M/s Hetero Labs Ltd., Unit - I, Sy. Nos. 440-441, GIP-SEZ, TSIIC, Polepally (V), Jadcherla (M), Mahabubnagar District:**

- The industry has obtained CFO of the Board vide order dated 08.10.2021 for Tablets - 8100 Millions/annum, Capsules - 7800 Millions/annum, Liquid Vials - 30 Millions/annum, Inhalers - 3 Millions/annum, Ointments - 30 Millions/annum and Exhibit batch line - 120 Millions/annum with validity period upto 30.09.2031. The industry shall pay the consent fees annually from the financial year 2026-2027 till the validity of the consent order i.e., upto 30.09.2031.
- The industry consumes water of about 313 KLD, for Process & Washings - 94 KLD, Cooling tower make up / boiler make up / utilities - 170 KLD and Domestic - 49 KLD.
- The industry generates about 139 KLD of wastewater from Process & Washings - 91 KLD, Cooling - 12.5 KLD and Domestic - 35.5 KLD.
- As per the CFO order dated 08.10.2021 the industry shall dispose Process & Washing, Cooling tower/ Boiler blow down and Domestic effluents as "After pretreatment shall be lifted to CETP, M/s. PETL, Patancheru".
- Earlier also, the Board has issued directions vide order dated 08.08.2017 Ordering that "the industry shall dispose domestic wastewater and Low TDS effluents to CETP".
- The industries have provided above ground tank of capacity 10 KL (for primary collection from there lifted to above ground level common ETP to CETP for further treatment.
- The industry has provided Common ETP of capacity of 400 KLD to treat the Process, Washings, Cooling bleed off, Boiler blow down generated from the all the three units viz., Unit - I, Unit-II & Unit-III.
- The industry has provided common STP of capacity 220 KLD to treat the domestic wastewater generated from all three units. The treated water from ETP and STP is further treating in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal. Whereas, as per the Board's amendment order dated 08.01.2018, and as per the latest CFO Order dated 08.10.2021, the industry shall lift the entire effluents from Unit - I, Unit - II & Unit - III to CETP i.e., to M/s. PETL. Patancheru.
- The separate energy meters installed at Inlet of ETP, RO Feed, RO permeate, RO Rejects and Inlet of STP and maintaining records.
- The industries have above ground level tanks with a total effluent storage capacity 600 KL for process, washings, etc. and above ground level storage tanks of total capacity 200 KL for domestic wastewater before sending to M/s. PETL (for all three units).

- As per the CFO, all the three units generate wastewater of about 378 KLD. Whereas the industry has total effluent storage capacity of 800 KL, which is sufficient for storage of effluents for 2 days.
- The storm water drains of the industry (Unit-I, II & III) are connected to rain water collection tank of 55000 KL capacity.
- The industry has D.G. Sets of capacity 2 x 500 KVA and 1 x 1450 KVA.
- The industry generates solid / hazardous waste ETP sludge - 0.1 TPM (To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District), Rejected tablets, Capsules etc - 10.0 TPM (To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District), Bio-medical Waste - 0.5 TPM (To Common Bio-Medical Waste treatment / disposal facility), Spent mixed solvents - 1500 LPM (Shall be sent to authorized recyclers / solvent recovery units or authorized cement plants for incineration), HDPE Drums / Carboys - 200 Drums/month (After complete detoxification, shall be sold to Authorized agencies / parties), Glass ware - 1000 Kgs/month (After detoxification sold to Authorized recyclers), Waste Oil - 500 LPM (To authorized waste oil re-processors / recycling units), Used lead acid batteries - 10 Nos./Annum (Return to the manufacturer / dealer on buy back basis) and Packing material - 5 TPM (Sold to authorized recyclers).
- The industry is a member unit of TSDF.
- The industry has provided separate shed for storage of Hazardous waste.
- During the inspection, Sri. Sripathi, EHS Manager was present.
- During the inspection, 6 Tonns of total hazardous waste stock was observed in the premises.
- The Board has issued certain directions vide order dated 27.07.2019. The compliance on directions are as follows:

Sl. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	The Schedule – B conditions of CFO conditions compliance is reported below.
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During inspection no discharge of effluent was observed.
3.	The industry shall send all the pre-treated effluents / waste water to CETP-PETL.	The industry has provided common ETP & STP to treat the industrial and domestic wastewater generated from all three units. The treated water from ETP and STP is further treated in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal. Whereas, as per the Board's amendment order dated 08.01.2018, the industry shall lift the entire effluents from Unit – I, Unit – II & Unit – III to CETP i.e., to M/s. PETL.
4.	The industry shall not cause any air pollution / odour nuisance to the surrounding areas.	No odour was observed.

**Compliance report to the Schedule – B conditions of CFO Order dated 08.10.2021 are as follows”**

S. No.	Condition	Compliance															
1.	The industry has paid consent fee of Rs. 42,56,000/- upto 30.09.2026. The industry shall pay the consent fees annually from the financial year 2026-2027 to till the validity of the consent order i.e., upto 30.09.2031	--															
2.	The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016	--															
3.	The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time	--															
4.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Consumption</th> <th>Total quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washes</td> <td>94.0</td> </tr> <tr> <td>2.</td> <td>Cooling tower make-up/boilers make-up/utilities</td> <td>170.0</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>49.0</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>313.0 KLD</b></td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain records.</p>	S. No.	Consumption	Total quantity (KLD)	1.	Process & Washes	94.0	2.	Cooling tower make-up/boilers make-up/utilities	170.0	3.	Domestic	49.0	<b>Total</b>		<b>313.0 KLD</b>	The separate energy meters installed at Inlet of ETP, RO Feed, RO permeate, RO Rejects and Inlet of STP and maintaining records.
S. No.	Consumption	Total quantity (KLD)															
1.	Process & Washes	94.0															
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<b>Total</b>		<b>313.0 KLD</b>															
5.	The industry shall remit water cess as per the assessment orders as and when issued by Board.	--															
6.	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p> <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards (mg/Nm<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1 to 3</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )	1 to 3	SPM	115	--									
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7.	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	The industry has D.G. Sets of capacity 2 x 500 KVA and 1 x 1450 KVA.															
8.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.</p> <table border="1" data-bbox="379 712 962 1021"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(<math>\text{PM}_{10}</math>)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (<math>\text{PM}_{2.5}</math>)</td> <td>60</td> </tr> <tr> <td>3</td> <td><math>\text{SO}_2</math></td> <td>80</td> </tr> <tr> <td>4</td> <td><math>\text{NO}_x</math></td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter( $\text{PM}_{10}$ )	100	2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	3	$\text{SO}_2$	80	4	$\text{NO}_x$	80	The industry is submitting the third party monitoring reports.
S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$															
1	Particulate Matter( $\text{PM}_{10}$ )	100															
2	Particulate Matter ( $\text{PM}_{2.5}$ )	60															
3	$\text{SO}_2$	80															
4	$\text{NO}_x$	80															
9.	The industry shall send all the pre-treated effluents along with treated Domestic effluent to M/s. PETL, Patancheru for further treatment & disposal after meeting the CETP inlet standards.	The industry has provided common ETP & STP to treat the industrial and domestic wastewater generated from all three units. The treated water from ETP and STP is further treated in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal.															
10.	The industry shall install flow meters with totaliser at various points of water consumption, effluent generation at inlet & outlet of ETP and treated water lifted to M/s. PETL and maintain records.	The separate energy meters installed at Inlet of ETP, RO Feed, RO permeate, RO Rejects and Inlet of STP and maintaining records.															
11.	The industry shall have minimum of 7 days storage capacity of effluents on above ground level, with-in the premises.	As per the CFO, all the three units generate wastewater of about 378 KLD. Whereas the industry has total effluent storage capacity of 800 KL, which is sufficient for storage of effluents for 2 days.															
12.	The industry shall comply with the directions issued by the Board vide order dt. 27.07.2019	The compliance status of directions is mentioned above.															
13.	The industry shall operate the Sewage treatment plant (STP) for treatment of the domestic effluents and	The industry has provided common STP of capacity 220															

	treated domestic effluents	KLD to treat the domestic wastewater generated from all three units. The treated water from ETP and STP is further treating in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal.
14.	The industry shall collect hazardous waste i.e., FE Salts, ETP Sludge & Rejected tablets, Capsules/ Sweeping materials, etc., properly and lift the waste to TSDF, Dundigal, RR district	The industry is member unit of TSDF and sending Hazardous waste to TSDF.
15.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area	The industry has developed greenbelt all along the boundary.
16.	The industry shall continuously operate the Air Pollution Control Equipment (APCE) i.e., dust collector followed by bag filter attached to the briquette fired boiler of capacity 5.0 TPH and shall maintain the prescribed standards stipulated by the Board	During the inspection, the APCE was in operation.
17.	The industry shall regularly lift the Bio-Medical waste to Common Bio-Medical Waste treatment / disposal facility (CBMWTF) duly after segregating the bio-medical waste as per the Bio-Medical waste (Management & Handling) Rules, 2018	Complied
18.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.	The compliance status of Joint Committee recommendations is mentioned below.
19.	The industry shall comply with the Hon'ble NGT order dated: 15.01.2021 in OA No.189 of 2019	Directed to Comply.
20.	The industry shall install online display Board of Environmental data outside the factory gate	Complied
21.	The industry shall not discharge any waste water to outside the factory premises.	During inspection no discharge of effluent was observed.
22.	The industry shall not dispose the solid waste outside the factory premises.	No disposal of solid waste was observed outside the industry premises.
23.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	During inspection, no odour nuisance was observed.
24.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of effluents generated and treated. c) Log Books for pollution control systems.	The industry is maintaining records pertaining to production, water consumption, waste water disposal.

d) Daily solid waste generated and disposed		
25.	The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not Submitted
26.	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board	The industry is submitting the third party monitoring reports.
27.	The industry shall take necessary measures to control fugitive emissions.	Directed to Comply.
28.	The industry shall comply with all the directions issued by the Board from time to time	Directed to comply.
29.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
30.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
31.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board	--
32.	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law	--

**2. M/s. Hetero Labs Ltd., Unit – II, GIP-SEZ, Sy.No.410 & 411, Polepally (V), Jadcherla (M), Mahabubnagar District:**

- M/s. Hetero Labs Ltd. Unit – II is engaged in Pharmaceutical Formulations.
- The industry has obtained CFO of the Board vide order dated 08.10.2021 for Tablets – 160 Millions/annum, Capsules - 150 Millions/annum, Liquid Vials - 25 Millions/annum and Lyophilized Vials - 6 millions/annum with validity period upto 30.09.2031.
- The industry consumes water of about 240 KLD, for Process & Washings – 62 KLD, Cooling tower make up / boiler make up / utilities – 138 KLD and Domestic – 40 KLD.
- The industry generates about 107 KLD of wastewater from Process & Washings – 60.5 KLD, Cooling tower / Boiler blow down – 12.0 KLD and Domestic – 34.5 KLD.
- As per the CFO order dated 08.10.2021 the industry shall dispose Process & Washing, Cooling tower/ Boiler blow down and Domestic effluents as “After pretreatment shall be lifted to CETP, M/s. PETL, Patancheru”.
- Earlier, the Board has issued directions vide order dated 08.08.2017 ordering that “the industry shall dispose domestic wastewater and Low TDS effluents to CETP”.

- The industries have provided tank in tank structure of capacity 25 KL for primary collection from there lifted to above ground level common ETP for further treatment.
- The industry has provided common ETP & STP for all the three units at Unit-III.
- The industry treating process, washings, cooling bleed off in common ETP and domestic effluents in common STP for treatment.
- The treated water from ETP and STP is further treated in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal. Whereas, as per the Board's amendment order dated 08.01.2018, and as per the latest CFO, the industry shall lift the entire effluents from Unit - I, Unit - II & Unit - III to M/s PETL CETP.
- The industries have above ground level tanks with a total effluent storage capacity 600 KL for process, washings, etc. and above ground level storage tanks of total capacity 200 KL for domestic wastewater before sending to M/s. PETL (for all three units).
- As per the CFO, all the three units generate wastewater of about 378 KLD. Whereas the industry has total effluent storage capacity of 800 KL, which is sufficient for storage of effluents for 2 days.
- During the inspection, Sri. Sripathi, EHS Manager was present.
- During the inspection, 6 Tonns of total hazardous waste stock was observed in the premises.
- The neighbour industry namely M/s. Shilpa Medicare is claiming that, the seepages are coming from STP area of M/s. Hetero units.
- The separate energy meters installed at Inlet of ETP, RO Feed, RO permeate, RO Rejects and Inlet of STP and maintaining records.
- The storm water drains of the industry (Unit-I, II & III) are connected to rain water collection tank of 55000 KL capacity.
- The industry has provided bag filters to briquette fired boiler of capacity 5 TPH to control boiler emissions. The industry has provided separate energy meter to the APCE and maintaining records.
- The industry has D.G. Sets of capacity 2 x 500 KVA ,1 x 1010 KVA, 1 X 1450 KVA and 1 X 2030 KVA.
- The Board Officials carried out the stack monitoring. As per the analysis reports, the SPM value of Stack attached to briquette fired boiler(old) of capacity- 5TPH is 60 mg/Nm<sup>3</sup> against the standard value of 115 mg/Nm<sup>3</sup>.
- The industry generates solid / hazardous waste ETP sludge - 0.2 TPM (To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District), Rejected tablets, Capsules etc - 8.0 TPM (To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District), Bio-medical Waste - 0.5 TPM (To Common Bio-Medical Waste treatment / disposal facility), Spent mixed solvents - 1500 LPM (Shall be sent to authorized recyclers / solvent recovery units or authorized cement plants for incineration), HDPE Drums / Carboys - 700 Drums/month (After complete detoxification, shall be sold to Authorized agencies / parties), Glass ware - 100 Kgs/month (After detoxification sold to Authorized recyclers), Waste Oil - 650 LPA (To authorized waste oil re-processors / recycling units), Used lead acid batteries - 10 Nos./Annum (Return to the manufacturer / dealer on buy back basis) and Packing material - 7 TPM (Sold to authorized recyclers).

- The Board has issued certain directions vide order dated 27.07.2019. The compliance on directions are as follows:

Sl. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	Compliance status of schedule B condition of CFO is reported below.
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During inspection no discharge of effluent was observed.
3.	The industry shall send all the pre-treated effluents / waste water to CETP-PETL.	The industry has provided common ETP & STP to treat the industrial and domestic wastewater generated from all three units. The treated water from ETP and STP is further treated in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal. Whereas, as per the Board's amendment order dated 08.01.2018, the industry shall lift the entire effluents from Unit - I, Unit - II & Unit - III to CETP i.e., to M/s. PETL.
4.	The industry shall not cause any air pollution / odour nuisance to the surrounding areas.	The industry has provided bag filter to the briquette fired boiler of capacity 5 TPH to control boiler emissions.

**Compliance report to the Schedule - B conditions of CFO Order dated 08.10.2021 are as follows"**

S. No.	Condition	Compliance
1.	The industry has paid consent fee of Rs. 19,45,852/- upto 30.09.2026. The industry shall pay the consent fees annually from the financial year 2026-2027 to till the validity of the consent order i.e., upto 30.09.2031	--
2.	The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and	--

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6.	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p> <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards (mg/Nm<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>SPM</td> <td>115</td> </tr> <tr> <td>2.</td> <td>SPM</td> <td>115</td> </tr> <tr> <td></td> <td></td> <td>SO<sub>2</sub> – 600 mg/Nm<sup>3</sup>. At 6% dry O<sub>2</sub>, for solid fuel and 3% dry O<sub>2</sub> for liquid fuel.</td> </tr> <tr> <td></td> <td></td> <td>NOx – 600 mg/Nm<sup>3</sup>. At 6% dry O<sub>2</sub>, for solid fuel and 3% dry O<sub>2</sub> for liquid fuel.</td> </tr> <tr> <td>3 to 7</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )	1.	SPM	115	2.	SPM	115			SO <sub>2</sub> – 600 mg/Nm <sup>3</sup> . At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel.			NOx – 600 mg/Nm <sup>3</sup> . At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel.	3 to 7	SPM	115	
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8.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(<math>\text{PM}_{10}</math>)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (<math>\text{PM}_{2.5}</math>)</td> <td>60</td> </tr> <tr> <td>3</td> <td><math>\text{SO}_2</math></td> <td>80</td> </tr> <tr> <td>4</td> <td><math>\text{NO}_x</math></td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter( $\text{PM}_{10}$ )	100	2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	3	$\text{SO}_2$	80	4	$\text{NO}_x$	80	--
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9.	The industry shall send all the pre-treated effluents along with treated Domestic effluent to M/s. PETL, Patancheru for further treatment & disposal after meeting the CETP inlet standards. The industry shall install flow meters with totaliser at various points of water consumption, effluent generation at inlet & outlet of ETP and treated water lifted to M/s. PETL and maintain records.	The industry has provided common ETP & STP to treat the industrial and domestic wastewater generated from all three units. The treated water from ETP and STP is further treated in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal. Whereas, as per the Board's amendment order dated 08.01.2018 and as per the latest CFO, the industry shall lift the entire effluents from Unit - I, Unit - II & Unit - III to CETP i.e., to M/s. PETL.															
10.	The industry shall have minimum of 7 days storage capacity of effluents on above ground level, with-in the premises.	As per the CFO, all the three units generate wastewater of about 378 KLD. Whereas the industry has total effluent storage capacity of 800 KL, which is sufficient for storage of effluents for 2 days.															
11.	The industry shall comply with the directions	The compliance status of															

	issued by the Board vide order dt. 27.07.2019	directions is mentioned above.
12.	The industry shall operate the Sewage treatment plant (STP) for treatment of the domestic effluents and treated domestic effluents.	The industry has provided common STP of capacity 220 KLD to treat the domestic wastewater generated from all three units. The treated water from ETP and STP is further treating in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal.
13.	The industry shall continuously operate the Air Pollution control Equipment (APCE) i.e., dust collector followed by bag filter attached to the briquette fired boiler of capacity 5.0 TPH and shall maintain the prescribed standards stipulated by the Board.	During the inspection, the APCE was in operation.
14.	The industry shall provide a sampling port with removable dummy of not less than 15 cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. The industry shall provide a platform with suitable ladder below 1 meter of sampling port to accommodate three persons with instruments. The industry shall also provide a 5 AMP 250V plug point on the platform.	Provided
15.	The industry shall install separate energy meters for air pollution control equipment to record the daily energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.	The separate energy meters installed at Inlet of ETP, RO Feed, RO permeate, RO Rejects and Inlet of STP and maintaining records.
16.	The industry shall store the ash generated in a secured manner and shall dispose the ash to the external agency on day to day basis and in no case the ash shall be stored more than a day within the plant.	Directed to comply.
17.	The industry shall comply with the directions issued by the Board vide order dt. 27.07.2019.	The compliance status of directions is mentioned above.
18.	The industry shall collect hazardous waste i.e., Sludge & Rejected / Sweeping materials properly and lift the waste to TSDF, Dundigal, Medchal District	The industry is member unit of TSDF and sending Hazardous waste to TSDF.
19.	The industry shall regularly lift the Bio-Medical waste to Common Bio-Medical Waste treatment / disposal facility (CBMWTF) duly after segregating the bio-medical waste as per the Bio-Medical waste (Management & Handling) Rules, 2018	Complied

20.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area	The industry has developed greenbelt all along the boundary.
21.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019	The compliance status of Joint Committee recommendations is mentioned below.
22.	The industry shall comply with the Hon'ble NGT order dated: 15.01.2021 in OA No.189 of 2019	Directed to Comply.
23.	The industry shall install online display Board of Environmental data outside the factory gate	Complied
24.	The industry shall not discharge any waste water to outside the factory premises.	During inspection no discharge of effluent was observed.
25.	The industry shall not dispose the solid waste outside the factory premises.	No disposal of solid waste was observed outside the industry premises.
26.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	During inspection, no odour nuisance was sensed.
27.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of effluents generated, treated and recycled / reused. c) Log Books for pollution control systems. d) Daily solid waste generated and disposed to TSDF.	Complied
28.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not Submitted.
29.	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board	The industry is submitting the third party monitoring reports.
30.	The industry shall take necessary measures to control fugitive emissions.	During inspection no fugitive emissions were observed.
31.	The industry shall comply with all the directions issued by the Board from time to time.	Directed to comply.
32.	Concealing the factual data or submission of false information / fabricated data and failure	--

	to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	
33.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
34.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	
35.	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law	

**III. M/s. Hetero Bio-Pharma Ltd., GIP-SEZ, Sy.No.458, Polepally (V), Jadcherla (M), Mahabubnagar District:**

- M/s. Hetero Biopharma Limited (Formerly Hetero Drugs Ltd. Unit – III) involved in Pharmaceutical Formulations.
- The industry has obtained CFO vide order dated 06.04.2021 valid upto 28.02.2026 for Biosimilar products- 2,25,000 Nos/month and vaccines- 12,00,000 Nos/month.
- The industry has obtained CFO amendment vide Order dated 29.06.2021 for Biosimilar products- 2,25,000 Nos/month instead of individual existing product names (from Sl.No. 1 to 8) and vaccines- 12,00,000 Nos/month (Sl.No. 9) is remained same.
- The industry consumes water of about 186.5 KLD, for Process & Washings – 100 .0 KLD, Boiler Feed & Cooling tower – 62.5 KLD and Domestic – 24.0 KLD.
- The industry generates about 133.28 KLD of wastewater from Process & Washings – 97.98 KLD, Boiler blow down & Cooling Bleed off – 14.3 KLD and Domestic – 21.0 KLD.
- As per the CFO Order dated 06.04.2021, the industry shall dispose Process & Washing, Cooling tower/ Boiler blow down and Domestic effluents as “After pretreatment shall be lifted to CETP, M/s. PETL, Patancheru”.
- Earlier, the Board has also issued directions vide order dated 08.08.2017 ordering that “*The industry shall dispose domestic wastewater and Low TDS effluents to CETP*” only.
- The industries have provided tank in tank structure of capacity 25 KL for primary collection from there lifted to above ground level common ETP for further treatment.
- The industry has provided common ETP & STP for all the three units at Unit-III.
- The industry treating process, washings, cooling bleed off in common ETP and domestic effluents in common STP for treatment.
- The treated water from ETP and STP is further treated in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal. Whereas, as per the Board's amendment

order dated 08.01.2018 and as per the latest CFO, the industry shall lift the entire effluents from Unit – I, Unit – II & Unit – III to M/s PETL CETP.

- The industries have above ground level tanks with a total effluent storage capacity 600 KL for process, washings, etc. and above ground level storage tanks of total capacity 200 KL for domestic wastewater before sending to M/s. PETL (for all three units).
  - As per the CFO, all the three units generate wastewater of about 378 KLD. Whereas the industry has total effluent storage capacity of 800 KL, which is sufficient for storage of effluents for 2 days.
  - The storm water drains of the industry (Unit-I, II & III) are connected to rain water collection tank of 55000 KL capacity.
  - The industry has briquette fired boiler of 1 x 5 TPH. The industry has provided bag filter as APCE to control boiler emissions.
  - The industry has installed separate energy meter and maintaining records.
  - During the inspection, Sri. Sripathi, EHS Manager was present.
  - The industry has D.G. Sets of capacity 2 x 250 KVA, 1 x 1000 KVA and 1 X 2000 KVA.
  - The industry generates solid / hazardous waste ETP sludge – 1 TPM, Reject/sweeping materials – 1 TPM (Shall be sent to M/s HWM Project (TSDF), Dundigal (V), Rangareddy District / authorized cement industries), Bio-medical waste – 4.06 TPM (Shall be sent to authorized Bio-Medical Waste treatment & disposal facility), Glass ware – 1 TPM (After complete detoxification, shall be sent to authorized recyclers.) and Packing materials – 1 TPM (Shall be sold to authorized recyclers.), Spent mixed solvents – 500 LPM (Shall be disposed to authorized solvent recovery unit / cement industries), Used Oil - 50 LPM (Shall be disposed to authorized Recyclers / Re-processors), Lead Acid Batteries - 20 Nos./annum (Shall be return back to the manufacturers) and E-waste - 0.5 TPA (Shall be sent to authorized agencies).
  - Digital Flow meters provided at intake point for water consumption, at Inlet of STP, at ETP collection tank, at RO feed tank, RO rejects tank and at RO permeate tank,
  - The industries have installed separate energy meters to ETP, STP and APCE and maintaining records.
  - The industry has provided separate shed for storage of Hazardous waste.
  - The Board has issued certain directions vide order dated 27.07.2019.
- The Board has issued certain directions vide order dated 27.07.2019. The compliance on directions are as follows:

Sl. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	Compliance status of schedule B conditions of CFO is reported below
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During inspection no discharge of effluent was observed.
3.	The industry shall send all the pre-treated effluents / waste water to CETP-PETL.	The industry has provided common ETP & STP to treat the industrial and domestic wastewater generated from all three units. The treated water from ETP and STP is further treated in

		3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal. Whereas, as per the Board's amendment order dated 08.01.2018, the industry shall lift the entire effluents from Unit – I, Unit – II & Unit – III to CETP i.e., to M/s. PETL. Subsequently, the industry has requested the Board for issue of amendment to the CFO order by changing the disposal option of effluents "The treated water from ETP and STP is further treated in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal".
4.	The industry shall always comply with stack emission monitoring standards	Complied

The Joint Committee recommended certain recommendation to all the three units the compliance status is as follows:

S. No.	Joint Committee Recommendation	Compliance status
1.	The industry should stop the operation of oil fired boiler of capacity 1 X 5 TPH immediately as it is operated without permission of the SPCB.	The industry has obtained CFO vide order dated 08.10.2021 and 06.04.2021 for briquette fired boilers of capacity 5 TPH each.
2.	The industry should install separate energy meters to the APCE connected with Briquette fired boiler of capacity 1 x 5 TPH.	Complied.
3.	The industry treats all its effluents, except RO rejects, in its treatment facility and reuse it against SPCB order dated 08.01.2018 which says that the industry shall lift the entire effluents from Unit – I, Unit – II & Unit – III to M/s PETL CETP. The industry should strictly comply the Board's order dated 08.01.2018.	As per the Board directions and as per the latest CFOs of all three units, the industries have to lift entire effluents to M/s. PETL. But, the industries are lifting only RO Rejects to the CETP.
4.	The industry shall take adequate control measures to prevent seepages to the adjacent industry namely M/s Shilpa Medicare Ltd., during rainy season.	Directed to comply
5.	The industry should take control	Complied

measures to meet the particulate matter emission from the stack attached to the Briquette fired boiler of capacity - 5 TPD.
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**Condition wise compliance of Schedule – B conditions of CFO Order dated 02.11.2020 are as follows:**

S. No.	Condition	Compliance																	
1.	The CFO & HWA order issued to M/s. Hetero Bio Pharma Ltd., (Formerly Hetero Drugs Ltd., Unit – III), Sy.No.458 (Part), TSIIC-Formulation, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District vide Consent Order No. 425-MHB/TSPCB/ZOH/TS-iPASS/CFO/2020-327, date: 02.11.2020 which is valid upto 30.09.2025 stands cancelled	The industry has obtained CFO vide order dated 06.04.2021 for a period upto 28.02.2026.																	
2.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Total Consumption (After Expansion)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>100.0 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler make up</td> <td rowspan="2">62.5 KLD</td> </tr> <tr> <td>3.</td> <td>Cooling</td> </tr> <tr> <td>4.</td> <td>Domestic</td> <td>24.0 KLD</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>186.5 KLD</b></td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain records.</p>	S. No.	Purpose	Total Consumption (After Expansion)	1.	Process & Washings	100.0 KLD	2.	Boiler make up	62.5 KLD	3.	Cooling	4.	Domestic	24.0 KLD	<b>Total</b>		<b>186.5 KLD</b>	The separate energy meters installed at Inlet of ETP, RO Feed, RO permeate, RO Rejects and Inlet of STP and maintaining records.
S. No.	Purpose	Total Consumption (After Expansion)																	
1.	Process & Washings	100.0 KLD																	
2.	Boiler make up	62.5 KLD																	
3.	Cooling																		
4.	Domestic	24.0 KLD																	
<b>Total</b>		<b>186.5 KLD</b>																	
3.	The industry shall remit water cess as per the assessment orders as and when issued by Board.	--																	
4.	<table border="1"> <thead> <tr> <th>Chimney No. (After Expansion)</th> <th>Parameter</th> <th>Emission Standards (mg/Nm<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td rowspan="2">1.</td> <td rowspan="2">SPM</td> <td>115</td> </tr> <tr> <td>SO<sub>2</sub> – 600 mg/Nm<sup>3</sup>. At 6% dry O<sub>2</sub>, for solid fuel and 3% dry O<sub>2</sub> for liquid fuel.</td> </tr> <tr> <td rowspan="2">1.</td> <td rowspan="2">SPM</td> <td>NO<sub>x</sub> – 600 mg/Nm<sup>3</sup>. At 6% dry O<sub>2</sub>, for solid fuel and 3% dry O<sub>2</sub> for liquid</td> </tr> <tr> <td></td> </tr> </tbody> </table>	Chimney No. (After Expansion)	Parameter	Emission Standards (mg/Nm <sup>3</sup> )	1.	SPM	115	SO <sub>2</sub> – 600 mg/Nm <sup>3</sup> . At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel.	1.	SPM	NO <sub>x</sub> – 600 mg/Nm <sup>3</sup> . At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid		Directed to comply.						
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		SO <sub>2</sub> – 600 mg/Nm <sup>3</sup> . At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel.																	
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	<table border="1"> <tr> <td></td> <td></td> <td>fuel.</td> </tr> <tr> <td>2 &amp; 3.</td> <td>SPM</td> <td>115</td> </tr> <tr> <td>4.</td> <td>SPM</td> <td>115</td> </tr> <tr> <td>5.</td> <td>SPM</td> <td>115</td> </tr> </table> <p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p>			fuel.	2 & 3.	SPM	115	4.	SPM	115	5.	SPM	115				
		fuel.															
2 & 3.	SPM	115															
4.	SPM	115															
5.	SPM	115															
5.	<p>The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</p>	<p>The industry has D.G. Sets of capacity 2 x 250 KVA, 1 x 1000 KVA and 1 X 2000 KVA.</p>															
6.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(<math>\text{PM}_{10}</math>)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (<math>\text{PM}_{2.5}</math>)</td> <td>60</td> </tr> <tr> <td>3</td> <td><math>\text{SO}_2</math></td> <td>80</td> </tr> <tr> <td>4</td> <td><math>\text{NO}_x</math></td> <td>80</td> </tr> </tbody> </table> <p><b>Noise Levels:</b> Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter( $\text{PM}_{10}$ )	100	2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	3	$\text{SO}_2$	80	4	$\text{NO}_x$	80	<p>Directed to comply</p>
S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$															
1	Particulate Matter( $\text{PM}_{10}$ )	100															
2	Particulate Matter ( $\text{PM}_{2.5}$ )	60															
3	$\text{SO}_2$	80															
4	$\text{NO}_x$	80															
7.	<p>The industry shall comply with the Board's Task Force directions issued vide order dated 27.07.2019:</p> <ol style="list-style-type: none"> <li>The industry shall comply with all the CFO conditions issued by the Board.</li> <li>The industry shall not discharge any effluent / waste water within or outside the premises.</li> <li>The industry shall send all the pre-treated effluents / waste water to CETP – PETL.</li> <li>The industry shall always comply with the Stack Emission Monitoring Standards.</li> </ol>	<p>Compliance status of schedule-B conditions is reported. No discharge of effluent was observed. Complied.</p> <p>Directed to comply.</p>															
8.	<p>As committed vide undertaking dt. 26.11.2019 the industry shall comply with below conditions:</p> <ol style="list-style-type: none"> <li>The industry shall use no material other than Briquettes made from agri waste as fuel.</li> <li>The industry shall provide multi cyclone dust collectors followed by Bag filters as Air Pollution Control Equipment (APCE) to control air emissions.</li> <li>The industry shall install separate energy meters</li> </ol>	<p>Complied.</p> <p>Complied.</p> <p>Complied.</p>															

	<p>for air pollution control equipment to record the daily energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.</p> <p>iv. The industry shall store the ash generated in a secured manner and shall dispose the ash to the external agency on day to day basis and in no case the ash shall be stored more than a day within the plant.</p> <p>v. The industry shall comply with the directions issued by the Board vide order dt. 27.07.2019.</p>	<p>Complied.</p> <p>The compliance status is mentioned above.</p>
9.	The industry shall send all the pre-treated effluents along with treated Domestic effluent to M/s. PETL, Patancheru for further treatment & disposal after meeting the CETP inlet standards.	Complied.
10.	The industry shall have minimum of 7 days storage capacity of effluents on above ground level, with-in the premises.	As per the CFO, all the three units generate wastewater of about 378 KLD. Whereas the industry has total effluent storage capacity of 800 KL, which is sufficient for storage of effluents for 2 days.
11.	The industry shall not use any treated waste water within / outside the premises.	The treated water from ETP and STP is further treated in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal.
12.	The industry shall maintain daily record for production, water consumption, effluent generation, waste water disposed to PETL.	Maintaining.
13.	The industry shall continuously operate the Air Pollution Control Equipment (APCE) i.e., dust collector followed by bag filter attached to the briquette fired boiler of capacity 5.0 TPH and shall maintain the prescribed standards stipulated by the Board.	During the inspection, the APCE was in operation.
14.	The industry shall collect hazardous waste i.e., Sludge & Rejected / Sweeping materials properly and lift the waste to TSDF, Dundigal, Medchal District.	The industry is member unit of TSDF and sending Hazardous waste to TSDF.
15.	The industry shall regularly lift the Bio-Medical waste to Common Bio-Medical Waste treatment / disposal facility (CBMWTF) duly after segregating the bio-medical waste as per the Bio-Medical waste (Management & Handling)	Complied

	Rules, 2018	
16.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019	The Compliance status of Joint Committee recommendations is mentioned above.
17.	The industry shall provide a sampling port with removable dummy of not less than 15 cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. The industry shall provide a platform with suitable ladder below 1 meter of sampling port to accommodate three persons with instruments. The industry shall also provide a 5 AMP 250 V plug point on the platform.	Provided.
18.	The industry shall not discharge any waste water to outside the factory premises.	During the inspection, no discharge of effluents was observed.
19.	The industry shall not dispose the solid waste outside the factory premises.	During the inspection, no solid waste was observed outside the factory premises.
20.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	During inspection, no odour was sensed.
21.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	The industry has developed greenbelt all along the boundary.
22.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of effluents generated and treated. c) Log Books for pollution control systems. d) Daily solid waste generated and disposed.	Complied
23.	The industry shall maintain good housekeeping & maintain proper records for hazardous waste stated in the authorization.	The industry is maintaining moderate housekeeping.
24.	The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Submitted.
25.	The following rules and regulations notified by the MoE&F, GoI shall be implemented. a) Solid Waste Management Rules, 2016. b) Construction and Demolition Waste Management Rules, 2016. c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & its amendments.	Directed to implemented.

	d) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments. e) E-Waste (Management) Rules, 2016. f) Bio-Medical Waste Management Rules, 2016 & its amendments. g) Plastic Waste Management Rules, 2016 & its amendments.	
26.	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board.	The industry submitting third party monitoring reports.
27.	The industry shall take necessary measures to control fugitive emissions.	Directed to comply.
28.	The industry shall take all precautionary and safety measures during process operations.	
29.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	
30.	The industry shall comply with all the directions issued by the Board from time to time.	
31.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
32.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
33.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--

The Zonal Office, Hyderabad has issued common directions and levied Environmental Compensation to M/s. Hetero Labs Ltd., Unit – I, Unit – II and M/s. Hetero Bio Pharma Ltd. vide order dated 05.01.2021. The compliance status on directions vide order dated 05.01.2021 are as follows:

S. No.	Condition	Compliance
1.	The industry shall deposit Rs.18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand only) towards Environmental Compensation within 15 days.	The industry has paid Environmental Compensation.
2.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT dated 24.01.2020 in O.A.No.189 of 2019.	The compliance status is reported above.
3.	The industry shall comply with all the CFO condition issued by the Board.	The industry wise CFO Schedule – B conditions

		compliance status are reported above.
4.	The industry shall not cause air pollution / odour nuisance to the surrounding areas.	Complied. During inspection no odour was sensed.
5.	The industry shall comply with the conditions of direction dated 27.07.2019.	The compliance status on the directions dated 27.07.2019 is reported above.
6.	The industry shall not discharge any treated or untreated effluents within or outside the premises.	Complied. During inspection no discharge of effluent was observed.

The Board official has collected samples from Hetero Lab Unit – I, II and Hetero Bio pharama ETP Inlet, STP Inlet, and before sending to PETL and submitted to Board Laboratory, Hyderabad for analysis. The results are as follows:

Parameter	Unit	Result			CETP Inlet Standards
		ETP Inlet	STP Inlet	Before sending to PETL	
p <sup>H</sup> at 25°C	-	6.9	7.2	7.1	5.5-9.0
Total Suspended Solids	mg/l	76	197	151	-
Total Dissolved Solids	mg/l	3454	2750	4321	5,000 mg/l
Chemical Oxygen Demand	mg/l	2591	567	964	15,000 mg/l

**Remarks:** The sample of Before sending to PETL parameters are within limits the prescribed in CETP inlet standards.

**IV. M/s. Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.) located at Plot No.S-20, S-21, S-22, S-23 & S-24,-A at GIP, Jadcherla, Peddpally (V), Jadcherla (M), Mahabubnagar District.**

- M/s. Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.) is located at Plot No.S-20, S-21, S-22, S-23 & S-24,-A at GIP, Jadcherla, Peddpally (V), Jadcherla (M), Mahabubnagar District and engaged in pharmaceutical formulation.
- The Board has issued CFO vide order dated 29.07.2022 to the industry for manufacturing Liquid Vials (5ml, 10 ml & 50 ml) - 8 millions / annum, Lyophilized (10ml & 50 ml) – 20 million / annum, Tablets – 50 million/annum and capsules – 7 millions/annum which is valid upto 31.05.2032 with condition that the industry shall consent fee Annually from the financial year 2023-24 till the validity of consent order.
- The industry consumes water of about 340.5 KLD, out of which for Process & Washings – 55.625 KLD, Boiler feed – 37.0 KLD, Industrial Cooling (make up) / Humidification / Water Spraying and DM Softener Plant – 123.875 KLD, Chiller make up – 11.5 KLD and Domestic & Gardening – 112.5 KLD.
- The industry generates wastewater of about 137.125 KLD from Process & Washings – 28.625 KLD, Boiler blow down – 7.0 KLD, Cooling tower blow down – 34.0 KLD and Domestic – 67.5 KLD.
- The industry has closed 3 Nos. of below ground level collection tanks of capacity 10 KL each. The industry has constructed, 3 Nos. of below ground tank in tanks for initial collection of Process & Washing effluents near the production blocks with

hypo dosing system for deactivation and pumped into 6 Nos. of above ground level FRP tanks of capacity 10 KL each tanks. From there, further pumped into 2 Nos. of existing above ground level RCC tanks of capacity 70 KL each and 100 KL for final storage and from there lifted to M/s. PETL for further treatment and disposal. The industry had effluents storage capacity- 300 KL. Later, the industry has constructed another additional 600 KL capacity GFS tank. Hence, the total effluent storage capacity of the industry is 900 KL.

- During the inspection, the ETP and RO system were not in operation.
- The industry representative informed that, they are sending all effluents i.e. process & washing, boiler blow down, cooling bleed off along with treated domestic wastewater effluents to M/s. PETL.
- The domestic effluents are being treated in STP of capacity 20 KL consisting of above ground level collection tanks – 3 Nos., Primary settling tank. After Primary settling, aeration and equalization, the domestic effluents are lifted to M/s. PETL along with process effluents for further treatment and disposal.
- The industry has provided below ground level tank – 10 KL to collect storm water through underground pipeline near the security room and also collecting seepages coming from the neighbouring industry. The tank outlet is connected to outside TSIIC drains. The industry representative informed that, they will collect first run off and lifting to PETL and remaining discharged into drain. The industry constructed additional rain water collection tank of capacity 600 KL.
- The industry has installed online monitoring device to the outlet of storm water collection tank to monitor critical parameters (pH, COD, BOD, TSS) and connected to TSPCB server.
- The industry has FE system within the premises. The industry representative informed that, they are not operating FE.
- The industry has dismantled the oil fired boiler of capacity 1 x 2.5 TPH. The industry has Briquette fired boiler of capacity – 3 TPH with Mechanical dust collector followed by bag filter as APCE and installed 1 x 4 TPH oil fired boiler as standby.
- The industry has D.G. Sets of capacity 2 x 1000 KVA & 1 x 1500 KVA provided with acoustic enclosures.
- The industry generates solid / hazardous waste viz., Packing materials – 6 Ton/month authorized to dispose to outside parties, ETP sludge – 1500 kg/month authorized to dispose to TSDF, Residue and wastes – 300 kg/month authorized to dispose to TSDF, Date expired, discarded and off-specification medicines – 4.0 Tons/month authorized to dispose to TSDF, waste oil / used oil – 400 LPM authorized to dispose authorized recyclers / re-processors, Detoxified containers and liners – 700 NPM authorized to dispose to outside parties after complete detoxification, Microbiology waste (category-3) generated from QC and R&D Lab and Waste sharps (Category-4) – 510 kg/month authorized to dispose to CBMWTF.
- Earlier, the Board has issued Closure Order to the industry vide order dated 27.07.2019 for Non-Compliance of Board direction. Subsequently, the Board has issued Revocation of Closure Order to the industry vide order dated 29.11.2021.

**I. The compliance of Hon'ble NGT Joint committee recommendation are as follows:**

S.No	Hon'ble NGT Joint committee recommendations	Compliance status
1	The industry should provide first run off rain water	The industry has provided below

	collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.	ground level tank – 10 KL to collect storm water through underground pipeline near the security room and also collecting seepages coming from the neighbouring industry. The tank outlet is connected to outside TSIC drains. The industry representative informed that, they are collecting first run off and lifting to PETL and remaining discharged into drain. The industry has constructed additional rain water collection tank of capacity 600 KL.
2	The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.	The industry had effluents storage capacity- 300 KL. Later, the industry has constructed another additional 600 KL capacity GFS tank. Hence, the total effluent storage capacity of the industry is 900 KL. As per the CFO, the industry generates wastewater of about 137 KLD, which is sufficient for 6.5 days storage.
3	The industry should take control measures to meet the particulate matter emission from the stack attached to the Briquette fired boiler of capacity-3TPH.	The industry has provided mechanical dust collector followed by Bag filter as APCE to the Briquette fired boiler of capacity 3 TPH to control the emission and during the inspection, the APCE was operation.

**The condition wise compliance report of Schedule – B conditions of CFO Order dated 29.07.2022 are as follows:**

S. No	Condition	Compliance
1.	The industry has paid consent fee for a period upto 31.05.2023. The industry shall pay the consent fees annually from the financial year 2023-24 to till the validity of the consent order i.e., upto 31.05.2032.	Directed to comply.
2.	The industry shall pay consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the	

	validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.																																				
3.	The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.																																				
4.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Existing (KLD)</th> <th>Proposed Expansion (KLD)</th> <th>Total Consumption after expansion (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>9.625 KLD</td> <td>46.0 KLD</td> <td>55.625 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler Feed</td> <td>12.0 KLD</td> <td>25.0 KLD</td> <td>37.0 KLD</td> </tr> <tr> <td>3.</td> <td>Industrial Cooling (Makeup) / Humidification / Water spraying) &amp; DM/Softener Plant Feed.</td> <td>23.875 KLD</td> <td>100.0 KLD</td> <td>123.875 KLD</td> </tr> <tr> <td>4.</td> <td>Chiller makeup</td> <td>1.5 KLD</td> <td>10.0 KLD</td> <td>11.5 KLD</td> </tr> <tr> <td>5.</td> <td>Domestic &amp; Gardening</td> <td>22.5 KLD</td> <td>90.0 KLD</td> <td>112.5 KLD</td> </tr> <tr> <td></td> <td><b>Total:</b></td> <td><b>69.5 KLD</b></td> <td><b>271.0 KLD</b></td> <td><b>340.5 KLD</b></td> </tr> </tbody> </table>	S. No.	Purpose	Existing (KLD)	Proposed Expansion (KLD)	Total Consumption after expansion (KLD)	1.	Process & Washings	9.625 KLD	46.0 KLD	55.625 KLD	2.	Boiler Feed	12.0 KLD	25.0 KLD	37.0 KLD	3.	Industrial Cooling (Makeup) / Humidification / Water spraying) & DM/Softener Plant Feed.	23.875 KLD	100.0 KLD	123.875 KLD	4.	Chiller makeup	1.5 KLD	10.0 KLD	11.5 KLD	5.	Domestic & Gardening	22.5 KLD	90.0 KLD	112.5 KLD		<b>Total:</b>	<b>69.5 KLD</b>	<b>271.0 KLD</b>	<b>340.5 KLD</b>	Complied
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6.	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	The industry has D.G. Sets of capacity 2 x 1000 KVA, & 1 x 1500 KVA provided with acoustic enclosures.																																			
7.	The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.	Directed to comply																																			

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	
1	Particulate Matter( $\text{PM}_{10}$ )	115	
2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	
3	$\text{SO}_2$	80	
4	Nox	80	
<b>Noise Levels:</b> Day time (6 AM to 10 PM) – 75 dB (A) Night time (10 PM to 6 AM) – 70 dB (A).			
8.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.		Directed to comply.
9.	The industry shall comply with all conditions of revocation of the closure orders issued by the Board on 29.11.2021.		Complied
10.	The industry shall immediately upgrade the existing capacity of ETP from 100 KLD to 230 KLD before starting the operations i.e., as there is possibility of industry resorting to illegal discharges.		As per the directions of the Board, the industry has stopped using ETP and RO systems.
11.	The industry shall regularly send all the pre-treated effluents along with domestic effluents generated to CETP, M/s. PETL, Patancheru for further treatment and disposal duly complying the inlet standards of the Board.		The industry is lifting pre-treated effluents along with domestic effluents to CETP, M/s. PETL.
12.	The industry shall have minimum of 7 days storage capacity of effluents on above ground level, with-in the premises.		The industry had effluents storage capacity- 300 KL. Later, the industry has constructed another additional 600 KL capacity GFS tank. Hence, the total effluent storage capacity of the industry is 900 KL.  As per the CFO, the industry generates wastewater of about 137 KLD, which is sufficient for 6.5 days storage.
13.	The industry shall not collect effluents below ground tank for collection and storage of effluents.		The industry has closed 3 Nos. of below ground level collection tanks of capacity 10 KL each. The industry has constructed 3 Nos. of below ground tank in tanks for initial collection of Process & Washing effluents near the production blocks with hypo dozing system for deactivation

		and pumped into 6 Nos. of above ground level FRP tanks of capacity 10 KL each tanks. From there, further pumped into 2 Nos. of existing above ground level RCC tanks of capacity 70 KL each and 100 KL for final storage and from there lifted to M/s. PETL for further treatment and disposal.
14.	The industry shall provide real time effluent quality monitoring system for parameters flow, pH, BOD, COD, TSS as per CPCB directions and shall connect the same to TSPCB website server.	The industry has installed online monitoring device to the outlet of storm water collection tank to monitor critical parameters (pH, COD, BOD, TSS) and connected to TSPCB server.
15.	The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.	The industry has provided below ground level tank – 10 KL to collect storm water through underground pipeline near the security room and also collecting seepages coming from the neighbouring industry. The tank outlet is connected to outside TSIIC drains. The industry representative informed that, they will collect first run off and lifting to PETL and remaining discharged into drain. The industry constructed additional rain water collection tank of capacity 600 KL.
16.	The industry shall comply all the conditions in this order as per commitment in the bank guarantee of Rs.10.0 Lakhs (Rupees Ten Lakhs only) valid upto 23.01.2023. Failure to comply with any of the above conditions will compel the Board to forfeit the Bank Guarantee of Rs.10.0 Lakhs.	Directed to Comply.
17.	The industry shall install digital flow meters with totaliser at various points of water consumption, waste water collection tank & outlet before lifting to CETP, PETL for assessing the quantity of water consumption and waste water generated. The industry shall maintain daily record of production, water consumption, effluent generation and disposal to M/s. PETL. The industry shall submit reports of the same at T.S. Pollution Control	Provided

	Board, Regional Office, Hyderabad regularly.	
18.	The industry shall install separate digital energy meters for the ETP and APCE and shall submit the monthly reading to EE, Regional office, Hyderabad.	The industry has provided separate energy meter to APCE and ETP and maintaining the records.
19.	The industry shall immediately dismantle the FE system within the premises within 15 days from the date of receipt of this order. The industry shall submit the proof of compliance of the same to the Regional Office, Hyderabad with a copy marked to this Office.	The industry has dismantled all the connected pipelines and power lines of FE system.
20.	The industry shall continuously operate the Air Pollution Control Equipment (APCE) i.e., dust collector followed by bag filter attached to the new oil fired boiler of capacity – 4 TPH and briquette fired boiler of capacity 3.0 TPH and shall maintain the prescribed standards stipulated by the Board.	During the inspection, the APCE was in operation.
21.	The industry shall dismantle/remove oil fired boiler of capacity – 2.5 TPH and submit the compliance to RO, Hyderabad by marking a copy to Zonal Office, Hyderabad.	The industry has dismantled the Oil fired boiler capacity 2.5TPH.
22.	The industry shall regularly collect hazardous waste properly and lift the waste to TSDF, Dundigal, Medchal District.	The industry is a member industry of TSDF and submitted the details of hazardous waste disposal.
23.	The industry shall regularly collect and lift the Biomedical waste generated properly to M/s. Svethansh & Company, Mahabubnagar.	The industry has submitted the Biomedical waste generation and disposal details.
24.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.	The compliance status of Joint Committee recommendations is tabulated above.
25.	The industry shall comply with the Hon'ble NGT order dated: 15.01.2021 in OA No.189 of 2019.	Directed to comply.
26.	The industry shall not discharge any waste water outside the factory premises and there should not be any outlet from the factory premises to outside under any circumstances.	During the inspection, no discharge of waste water was observed.
27.	The industry shall not dispose the solid waste outside the factory premises.	During the inspection, no disposal of the solid waste was observed to the outside.
28.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	During the inspection, the APCE was in operation.
29.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	The industry has developed green belt. The industry can develop more greenbelt in the vacant places available.

30.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Production details, RG-I records and Central Excise Returns. b) Quantity of effluents generated and disposed to CETP. c) Log Books for pollution control systems. d) Daily solid waste generated and disposed.	Maintaining
31.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not Submitted
32.	The industry shall comply with Rules & Regulations as notified by the Ministry of Law and Justice, Govt. of India, regarding Public Liability Insurance Act, 1991.	Directed to comply.
33.	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board.	The industry is submitting the third party monitoring reports.
34.	The industry shall take all precautionary and safety measures during process operations.	Directed to comply.
35.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	
36.	The industry shall comply with all the directions issued by the Board from time to time.	
37.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
38.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
39.	The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	--
40.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--
41.	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

The Zonal Office, Hyderabad has issued directions vide order dated 05.01.2021. The compliance status on directions order dated 05.01.2021 are as follows:

S. No.	Condition	Compliance
1.	The industry shall deposit Rs.18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand only) towards Environmental Compensation within 15 days.	The industry has deposited Environmental Compensation
2.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT dated 24.01.2020 in O.A.No.189 of 2019.	The compliance status is annexed above.
3.	The industry shall comply with all the CFO condition issued by the Board.	The industry wise CFO Schedule – B conditions compliance status are annexed.
4.	The industry shall not cause air pollution / odour nuisance to the surrounding areas.	Complied. During inspection no odour was sensed.
5.	The industry shall comply with the conditions of direction dated 27.07.2019.	The compliance status on the directions dated 27.07.2019 is reported above.
6.	The industry shall not discharge any treated or untreated effluents within or outside the premises.	Complied. During inspection no discharge of wastewater was observed.

The Board official has collected samples of ETP Inlet & STP Inlet and before sending to PETL. The results are as follows:

Parameter	Unit	Result		CETP Inlet Standards
		ETP Inlet & STP Inlet	Before sending to PETL	
p <sup>H</sup> at 25 <sup>o</sup> C	-	7.0	7.9	5.5-9.0
Total Suspended Solids	mg/l	45	68	-
Total Dissolved Solids	mg/l	1798	1945	5,000 mg/l
Chemical Oxygen Demand	mg/l	421	462	15,000 mg/l

**Remarks:** The sample of Before sending to PETL parameters are within limits the prescribed in CETP inlet standards.

**V. M/s. Mylan Laboratory, (Formerly M/s.Glochem Industries Ltd.,) Sy.no.408, 410, Plot No.S-16 & S-17/A, TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District:**

- The industry is engaged in Pharmaceutical formulations unit.
- The industry has obtained CFO of the Board vide order dated 10.06.2021 for production of Tablets Coated - 0.967 Billions/annum, Tablets Uncoated - 2.033 Billions/annum, Capsules - 0.5 Billions/annum with validity upto 31.03.2026.
- Subsequently, the industry has obtained amendment to the CFO order vide order dated 01.02.2022 for firm name from M/s. Mylan Laboratory to M/s. Mylan Laboratory Limited.

- The industry consumes water of about 350 KLD for Process & Washings – 95 KLD, Laboratory (QC and R&D) – 5 KLD, Boiler make up – 85.0 KLD, Cooling tower make up – 110.0 KLD, DM/RO plant regeneration – 2.0 KLD, Detoxification facility – 2.0 KLD, Scrubbers – 1.0 KLD, Domestic – 30.0 KLD and Gardening – 20.0 KLD.
- The industry generates wastewater of about 150 KLD, Out of which Process, Washings - 95.0 KLD, Laboratory (QC and Domestic - 5.0 KLD, Boiler blow down – 5.0 KLD, Cooling bleed off – 10.0 KLD, DM/RO plant regeneration – 2.0 KLD, Detoxification facility – 2.0 KLD, Scrubbers – 1.0 KLD and Domestic 30 KLD.
- The industry consented to lift all effluents to CETP i.e., M/s. PETL, Patancheru for further treatment and disposal.
- The industry has 2 x 10 KL Syntax tanks for collection of the effluents. After pre-treatment, the effluents lifted to CETP i.e. M/s. PETL for further treatment and disposal. The industry has provided 300 KL capacity above ground level tank for storage of the effluents.
- The industry has provided STP for treatment of domestic wastewater. During the inspection, the STP was not in operation. The industry is lifting the domestic effluents along with pre-treated process effluents to M/s. PETL.
- As per the CFO, the industry generates wastewater of about 150 KLD. Whereas the industry has storage capacity of 300 KL, which is sufficient for two days.
- The industry is having oil fired Hot water generator of capacity 4 x 0.2 TPH, 1 X 2.0 TPH and 1 X 0.4 TPH. The industry has D.G. Set of capacity 3 x 500 KVA with acoustic enclosure.
- The industry generates solid / hazardous waste viz., ETP Sludge - 1500 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Spent mixed solvents - 2000 Kgs/month, Insulation Waste - 1000 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District / Cement Industries), Date expired /discharged off specification drugs (rejected tablets & capsules) – 15030 Kgs /month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District / Cement Industries), Discarded injection vials - 100 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Spent discarded vials - 400 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Discarded personal protective equipment - 1000 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Discarded thermocol - 1000 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), HEPA filters / Oil filters - 50 nos / annum (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Discarded UF/RO - 30 nos / annum (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Used Oil - 350 LPM (Shall be sent to authorized Re-processors / Re – Cyclers), Discarded Container - 1200 nos/day (After complete detoxification, shall be sold to outside agencies / dealers), Container Liners - 3.0 TPM (After complete detoxification, shall be sold to outside agencies / dealers), Lead acid batteries - 78.0 nos/year (Shall be returned to the manufactures / dealers on buy back basis), E-waste - 3.0 TPA (Authorized collection center / recyclers/ dismantler/ disposal facility), Boiler FO soot - 1.0 TPM, Plywood boxes, tins - 2.0 TPM, PV/PVDC/Alum. Foil --, Glass Scrap - 1.0 TPM, G.I. Scrap - 5.0 TPM, Aluminium scrap - 2.0 TPM, M.S. Scrap - 5.0 TPM, Waste paper, wood, packing materials, cartons, plastics etc. - 5.0 TPM and Packing materials - 5.0 TPM (Shall be sold to outside agencies / recyclers).The industry is member unit of TSDF.

- The industry has provided separate shed for storage of Hazardous waste.
  - The industry has provided 120 KL capacity rain water collection tank for collection of first run-off water. All the storm water drains are connected to first run off rain Water collection tank before connected to TSIIC drains.
  - The Board has issued certain directions vide order dated 27.07.2019.
- The Board has issued certain directions vide order dated 27.07.2019. The compliance on directions are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO conditions issued by the Board	The compliance status Schedule – B conditions compliance annexed.
2.	The industry shall not discharge any effluent / waste water within or outside their premises	During the inspection, no discharge of wastewater was observed outside the premises.
3.	The industry shall send all the pre-treated effluents / waste water to CETP-PETL.	The industry is lifting pre-treated process, washings and domestic effluents to PETL CETP for further treatment and disposal.
4.	The industry shall have minimum of 2 days storage capacity of effluents on above ground level, within the premises.	The industry has above ground level storage capacity of 300 KL capacity which is sufficient for two day

The Joint Committee recommended certain recommendation to the industry compliance status are as follows:

S. No.	Joint Committee Recommendations	Compliance
1.	The industry should dismantle all the below ground level tanks being used for storage of waste water.	The industry has dismantled the below ground level tanks.
2.	The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.	As per the CFO, the industry generates wastewater of about 150 KLD. Whereas the industry has storage capacity of 300 KL, which is sufficient for two (2) days.
3.	The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.	The industry has provided 120 KL capacity rain water collection tank for collection of first run-off water. All the storm water drains are connected to first run off rain water collection tank before connected to TSIIC drains.
4.	The industry should provide Digital Flow meters at inlet & outlet of ETP and STP to quantify the wastewater generated and disposed to PETL CETP.	The industry has stopped using ETP and STP.

**Compliance report to the Schedule – B conditions of CFO Order dated 10.06.2021 are as follows”**

S. No.	Conditions	Compliance																																				
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1" data-bbox="443 389 1054 1048"> <thead> <tr> <th data-bbox="443 389 507 501">S. No.</th> <th data-bbox="507 389 858 427">Purpose</th> <th data-bbox="858 389 1054 501">Total Consumption</th> </tr> </thead> <tbody> <tr> <td data-bbox="443 501 507 539">1.</td> <td data-bbox="507 501 858 539">Process &amp; Washings</td> <td data-bbox="858 501 1054 539">95.0 KLD</td> </tr> <tr> <td data-bbox="443 539 507 613">2.</td> <td data-bbox="507 539 858 613">Laboratories (QC &amp; R&amp;D)</td> <td data-bbox="858 539 1054 613">5.0 KLD</td> </tr> <tr> <td data-bbox="443 613 507 651">3.</td> <td data-bbox="507 613 858 651">Boilers Make – up.</td> <td data-bbox="858 613 1054 651">85.0 KLD</td> </tr> <tr> <td data-bbox="443 651 507 689">4.</td> <td data-bbox="507 651 858 689">Cooling tower make-up</td> <td data-bbox="858 651 1054 689">110.0 KLD</td> </tr> <tr> <td data-bbox="443 689 507 763">5.</td> <td data-bbox="507 689 858 763">DM/RO plant regeneration</td> <td data-bbox="858 689 1054 763">2.0 KLD</td> </tr> <tr> <td data-bbox="443 763 507 801">6.</td> <td data-bbox="507 763 858 801">Hot water generation</td> <td data-bbox="858 763 1054 801">--</td> </tr> <tr> <td data-bbox="443 801 507 840">7.</td> <td data-bbox="507 801 858 840">Detoxification facility</td> <td data-bbox="858 801 1054 840">2.0 KLD</td> </tr> <tr> <td data-bbox="443 840 507 878">8.</td> <td data-bbox="507 840 858 878">Scrubbers</td> <td data-bbox="858 840 1054 878">1.0 KLD</td> </tr> <tr> <td data-bbox="443 878 507 916">9.</td> <td data-bbox="507 878 858 916">Domestic</td> <td data-bbox="858 878 1054 916">30.0 KLD</td> </tr> <tr> <td data-bbox="443 916 507 954">10.</td> <td data-bbox="507 916 858 954">Gardening</td> <td data-bbox="858 916 1054 954">20.0 KLD</td> </tr> <tr> <td colspan="2" data-bbox="443 954 858 1048"><b>Total</b></td> <td data-bbox="858 954 1054 1048"><b>350 KLD</b></td> </tr> </tbody> </table> <p>The industry shall maintain separate water meters for the above areas and maintain records.</p>	S. No.	Purpose	Total Consumption	1.	Process & Washings	95.0 KLD	2.	Laboratories (QC & R&D)	5.0 KLD	3.	Boilers Make – up.	85.0 KLD	4.	Cooling tower make-up	110.0 KLD	5.	DM/RO plant regeneration	2.0 KLD	6.	Hot water generation	--	7.	Detoxification facility	2.0 KLD	8.	Scrubbers	1.0 KLD	9.	Domestic	30.0 KLD	10.	Gardening	20.0 KLD	<b>Total</b>		<b>350 KLD</b>	<p>The industry has provided water meters at final storage tank and maintaining the records.</p>
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2.	<p>The industry shall remit water cess as per the assessment orders as and when issued by Board.</p>	<p>--</p>																																				
3.	<p>The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</p>	<p>Directed to comply</p>																																				
4.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.</p> <table border="1" data-bbox="336 1711 970 2031"> <thead> <tr> <th data-bbox="336 1711 400 1823">S. No</th> <th data-bbox="400 1711 699 1749">Parameters</th> <th data-bbox="699 1711 970 1787">Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td data-bbox="336 1823 400 1899">1</td> <td data-bbox="400 1823 699 1899">Particulate Matter(<math>\text{PM}_{10}</math>)</td> <td data-bbox="699 1823 970 1899">100</td> </tr> <tr> <td data-bbox="336 1899 400 1966">2</td> <td data-bbox="400 1899 699 1966">Particulate Matter (<math>\text{PM}_{2.5}</math>)</td> <td data-bbox="699 1899 970 1966">60</td> </tr> <tr> <td data-bbox="336 1966 400 2004">3</td> <td data-bbox="400 1966 699 2004"><math>\text{SO}_2</math></td> <td data-bbox="699 1966 970 2004">80</td> </tr> <tr> <td data-bbox="336 2004 400 2031">4</td> <td data-bbox="400 2004 699 2031"><math>\text{NO}_x</math></td> <td data-bbox="699 2004 970 2031">80</td> </tr> </tbody> </table>	S. No	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter( $\text{PM}_{10}$ )	100	2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	3	$\text{SO}_2$	80	4	$\text{NO}_x$	80	<p>The industry is submitting the third party monitoring reports.</p>																					
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	<b>Noise Levels:</b> Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).	
5.	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	As per the details submitted by the industry, the industry is manufacturing the consented products in consented capacities.
6.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.	Directed to comply
7.	The industry shall not use any treated waste water within / outside the premises.	
8.	The industry shall send the all the trade effluents along with domestic waste water to M/s. PETL, Patancheru for further treatment and disposal after pre-treatment, duly complying inlet standards of CETP prescribed by the Board.	The industry is lifting the effluents with domestic water to PETL.
9.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.	The compliance status of Joint Committee recommendations is reported above.
10.	The industry shall comply with Hon'ble NGT order dated: 15.01.2021 in OA No.189 of 2019.	Directed to comply
11.	The industry shall comply directions dated: 27.07.2019.	The compliance status of directions dated: 27.07.2019 is reported above.
12.	The industry should provide Digital Flow meters at inlet & outlet of ETP and STP to quantify the wastewater generated and disposed to PETL CETP.	The industry has provided digital flow meters and maintaining the records.
13.	The industry should dismantle all the below ground level tanks being used for storage of waste water.	The industry has dismantled the below ground level effluent collection tanks.
14.	The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.	The industry has provided 120 KL capacity rain water collection tank for collection of first run-off water. All the storm water drains are connected to first run off rain water collection tank before connected to TSIIC drains.
15.	The industry shall have minimum of 2 days storage capacity of effluents on above ground level, with-in premises.	As per the CFO, the industry generates wastewater of about 150 KLD. Whereas the industry has storage capacity of 300 KL, which is sufficient for

		two (2) days.
16.	The industry shall collect Hazardous waste generated i.e., ETP Sludge, Spent Mixed Solvents, Discarded injection vials, Spent discarded vials, Discarded personal protective equipment, Discarded thermocol, HEPA filters/Oil filters, Discarded UF/RO members etc., properly and shall regularly lift the Hazardous waste to TSDF, Dundigal for Scientific disposal.	The industry is a member industry of TSDF and submitting the Hazardous waste generation and disposal details.
17.	The industry shall collect Hazardous waste generated i.e., Insulation Waste, Date expired/discarded off specification drugs (rejected tablets & capsules) etc., properly and shall regularly lift the Hazardous waste to TSDF, Dundigal / authorized cement industries for incineration.	Directed to comply
18.	The industry shall install online display Board of Environmental data outside the factory gate.	Provided
19.	The industry shall not discharge any waste water to outside the factory premises under any circumstances.	No discharge of effluent was observed.
20.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	During the inspection, no odour was sensed to the surroundings.
21.	The industry shall not dispose the solid waste outside the factory premises	During the inspection, no solid waste disposal was observed.
22.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	The industry has greenbelt and they can develop more greenbelt in the vacant places available.
23.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. <ul style="list-style-type: none"> <li>a) Daily production details, RG-I records and Central Excise Returns.</li> <li>b) Quantity of trade effluents generated and disposed to M/s. PETL, Patancheru.</li> <li>c) Quantity of domestic effluents generated, disposed to M/s. PETL.</li> <li>d) Log Books for pollution control systems.</li> <li>e) Daily solid waste generated and disposed.</li> </ul>	Maintaining.
24.	The industry shall maintain good housekeeping & maintain proper records for hazardous waste stated in the authorization.	The overall housekeeping of the industry was observed to the moderate.
25.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not Submitted.
26.	The following rules and regulations notified by the MoE&F, GoI shall be implemented: <ul style="list-style-type: none"> <li>a. Solid Waste Management Rules, 2016.</li> </ul>	Directed to comply.

	<p>b. Construction and Demolition Waste Management Rules, 2016.</p> <p>c. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 &amp; its amendments.</p> <p>d. Batteries (Management &amp; Handling) Amendment Rules, 2010 &amp; its amendments.</p> <p>e. E-Waste (Management) Rules, 2016.</p> <p>f. Bio-Medical Waste Management Rules, 2016 &amp; its amendments.</p> <p>g. Plastic Waste Management Rules, 2016 &amp; its amendments.</p>	
27.	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board.	The industry is submitting the third party monitoring reports.
28.	The industry shall take necessary measures to control fugitive emissions.	Directed to comply.
29.	The industry shall take all precautionary and safety measures during process operations.	
30.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	
31.	The industry shall comply with all the directions issued by the Board from time to time.	
32.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
33.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
34.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--

The Zonal Office, Hyderabad has issued directions vide order dated 05.01.2021. The compliance status on directions order dated 05.01.2021 are as follows:

S. No.	Condition	Compliance
1.	The industry shall deposit Rs.18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand only) towards Environmental Compensation within 15 days.	The industry has paid Environmental Compensation.
2.	The industry shall comply with the Joint Committee	The compliance status is annexed

	recommendations as mentioned in the Hon'ble NGT dated 24.01.2020 in O.A.No.189 of 2019.	above.
3.	The industry shall comply with all the CFO condition issued by the Board.	The industry wise CFO Schedule – B conditions compliance status is as below.
4.	The industry shall not cause air pollution / odour nuisance to the surrounding areas.	Complied. During inspection no odour was sensed.
5.	The industry shall comply with the conditions of direction dated 27.07.2019.	The compliance status on the directions dated 27.07.2019 is reported above.
6.	The industry shall not discharge any treated or untreated effluents within or outside the premises.	During inspection no discharge of wastewater was observed.

The Board official has collected samples of ETP Inlet and before sending to PETL. The results are as follows:

Parameter	Unit	Result		CETP Inlet Standards
		ETP Inlet	Before sending to PETL	
p <sup>H</sup> at 25 <sup>o</sup> C	-	7.0	7.5	5.5-9.0
Total Suspended Solids	mg/l	22	75	-
Total Dissolved Solids	mg/l	909	3660	5,000 mg/l
Chemical Oxygen Demand	mg/l	887	494	15,000 mg/l

**Remarks:** The sample of Before sending to PETL parameters are within limits the prescribed in CETP inlet standards.

**VI. M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Pvt. Ltd.), Plot No: S-3, S-4 & S-5A, TSIIC, SEZ, Green Industrial Park, Polepally (V), Jedcherla (M), Mahabubnagar District.**

- M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Pvt. Ltd.), is located at Plot No: S-3, S-4 & S-5A, TSIIC, SEZ, Green Industrial Park, Polepally (V), Jedcherla (M), Mahabubnagar District and it is a Pharmaceutical Formulation Unit.
- The industry has obtained CFO of the Board vide order dt: 31.05.2022 with validity upto 31.05.2032 for the products: Vials & prefilled syringes – 27,70, 000 Nos/Annum.
- The industry consumes total water of about 124.0 KLD for Process & Washings – 23.0 KLD, Cooling – 12.7 KLD, Boiler feed – 27.3 KLD, Domestic – 15.0 KLD, Regeneration (Process and Utility) – 16.0 KLD, Gardening – 25.0 KLD and Canteen Use – 5.0 KLD. The industry has submitted water consumption details for the period from August, 2020 to January, 2021. As per the details, the industry has consumed an average of 108.65 KLD against permitted capacity 124 KLD.
- The industry generates wastewater of about 76.0 KLD from Process & Washings - 20.7 KLD, Cooling – 7.0 KLD, Boiler blow down – 12.3 KLD, Regeneration (Process and Utility) – 16.0 KLD Domestic – 15.0 KLD and Canteen – 5.0 KLD.

- Earlier, the industry had above ground level ETP & STP consisting of Collection tank, Aeration tank, Settling tank, ACF, PSF and Sludge Drying Beds. As per the Board directions, the industry has stopped STP & ETP operations. The industry disconnected the pipeline connections, electricity connections and converted ETP & STP tanks into effluent storage tanks.
- The industry has below ground level tank in tank structure i.e. 5 KL syntax tanks placed in the RCC tank for initial collection of effluents from the production block. From there lifted to above ground level collection tanks (ETP & STP tanks) viz., ETP Equalization tank – 35 KL, Aeration tank - 80 KL, RO Feed tank – 35 KL , STP Equalization tank – 15 KL and STP treated water storage tank – 15 KL. From there pumped to 2 Nos. of HDPE tanks of 10 KL capacity, and finally lifted process, washings, cooling bleed off along with domestic effluents to M/s. MANA CETP for further treatment and disposal.
- Earlier, the industry had total effluent storage capacity 200 KL which was sufficient for 2 days. During the inspection, it was observed that, the industry has completed the construction of additional GFS tank of capacity 500 KL and now, the total effluent storage capacity is 700 KL which is sufficient for 7 days.
- The industry has provided rain water collection tank of capacity 120 KL & 5 KL and routed to collection tank to collect the first run off water and proposed lift to CETP along with other effluents. The industry has connected all storm water drains to these collection tanks. The industry representative informed that, excess rain water is letting out to TSIIC drain.
- The industry has oil fired boiler of capacity 1.5 TPH and 2.8 TPH and provided individual chimneys of height 30 mtrs for proper dispersion of the flue gases.
- The industry has D.G. sets capacities 1 X 750 KVA and provided with acoustic enclosures.
- The industry generates hazardous/solid waste such as ETP Sludge – 3 TPA consented to lift the to TSDF, Waste oil – 100 LPA consented to sold to authorized recycler / re-processors, HDPE drums /Carboys – 1000 Drums/Annum consented to sold outside authorized agencies after complete detoxification, Packing material / Liners – 1.2 TPM consented to sold outside authorized agencies after complete detoxification, and Used Lead Acid Batteries – 2 NPA consented to return back to the manufacturer / dealer on buy back basis, Glass ware - 10kg/day consented to dispose recycling units after detoxification,
- The industry has provided separate shed for storage of Hazardous waste.
- The industry has MEE. The representative informed that, they are lifting the entire effluents to CETP for further treatment and disposal.
- Earlier, the Board has issued Closure Order to the industry vide order dated 27.07.2019 for Non-Compliance of Board direction. Subsequently, the Board has issued Revocation of Closure Order to the industry vide order dated 29.11.2021.

**The compliance of NGT Joint committee recommendation are as follows**

S.No	NGT committee recommendations	Compliance status
1	The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.	Earlier, the industry had total effluent storage capacity 200 KL which was sufficient for 2 days. During the inspection, it was observed that, the industry has completed the construction of additional GFS tank of capacity 500 KL and now, the total effluent storage capacity is 700 KL which is sufficient for 7 days.
2	The industry should provide first run off	The industry has provided rain water collection

	rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.	tank of capacity 120 KL & 5 KL (total 125 KL: capacity) and routed to collection tank to collect the first run off water and proposed lift to CETP along with other effluents. The industry has total area of 5 Acre( 24 KL @ 1 acres). The rain water collection tank capacity is sufficient.
3	The industry shall install Digital flow meter with totalizer facility instead of Mechanical flow meters.	The industry has provided Digital flow meter at Effluent collection tank, domestic wastewater collection tank and final storage tank before lifting to M/s. MANA CETP.

**The condition wise compliance report of Schedule – B conditions of CFO Order dated 31.05.2022 are as follows:**

SI No	Conditions	Compliance																								
1.	The industry shall pay consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1 <sup>st</sup> quarter of every financial year (April-June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	--																								
2.	The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.	--																								
3.	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below	Directed to Complied																								
	<table border="1"> <thead> <tr> <th>SI No</th> <th>Purpose</th> <th>Total Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>23 KLD</td> </tr> <tr> <td>2.</td> <td>Cooling Tower</td> <td>12.7 KLD</td> </tr> <tr> <td>3.</td> <td>Boiler Feed</td> <td>27.3 KLD</td> </tr> <tr> <td>4.</td> <td>Domestic</td> <td>15.0 KLD</td> </tr> <tr> <td>5.</td> <td>Regeneration (Process and Utility)</td> <td>16.0 KLD</td> </tr> <tr> <td>6.</td> <td>Gardening</td> <td>25 KLD</td> </tr> <tr> <td>7.</td> <td>Canteen Use</td> <td>5 KLD</td> </tr> </tbody> </table>	SI No	Purpose	Total Quantity	1.	Process & Washings	23 KLD	2.	Cooling Tower	12.7 KLD	3.	Boiler Feed	27.3 KLD	4.	Domestic	15.0 KLD	5.	Regeneration (Process and Utility)	16.0 KLD	6.	Gardening	25 KLD	7.	Canteen Use	5 KLD	
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4.	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	--															
5	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	The industry has D.G. sets capacities 1 X 750 KVA and provided with acoustic enclosures															
1.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math>;</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter (<math>\text{PM}_{10}</math>)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (<math>\text{PM}_{2.5}</math>)</td> <td>60</td> </tr> <tr> <td>3</td> <td><math>\text{SO}_2</math></td> <td>80</td> </tr> <tr> <td>4</td> <td><math>\text{NO}_x</math></td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$ ;	1	Particulate Matter ( $\text{PM}_{10}$ )	100	2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	3	$\text{SO}_2$	80	4	$\text{NO}_x$	80	Directed to comply.
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3	$\text{SO}_2$	80															
4	$\text{NO}_x$	80															
2.	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	Complied															
3.	As committed the industry shall not discharge their wastewater into the surrounding Agriculture lands thereby shall not cause heavy loss to the agriculture lands and ground water, without any further notice the CFO issued by the Board will be revoked if the Board receives any complaint regarding discharge of wastewater into surrounding areas and around the industry.	No discharge was observed															
4.	The industry shall comply with conditions of temporary revocation of closure order issued by the Board dated: 29.11.2021.	The industry has obtained Revocation to the closure orders vide order dated 29.11.2021 with the condition that they shall comply with the conditions of CFO.															

5.	The industry shall provide tank in tank system for collection of the effluents (trade) effluents along with domestic), from there pumped to above ground level storage tanks for storage and finally lifted to CETP, PETL disposal of before final disposal.	The industry has below ground level tank in tank structure i.e. 5 KL syntax tanks placed in the RCC tank for initial collection of effluents from the production block. From there lifted to above ground level collection tanks (ETP & STP tanks) viz., ETP Equalization tank – 35 KL, Aeration tank - 80 KL, RO Feed tank – 35 KL , STP Equalization tank – 15 KL and STP treated water storage tank – 15 KL. From there pumped to 2 Nos. of HDPE tanks of 10 KL capacity, and finally lifted process, washings, cooling bleed off along with domestic effluents to M/s. MANA CETP for further treatment and disposal
6.	The industry shall regularly send the trade effluents from the expansion also to M/s. MANA ETP, Mallapur for further treatment and disposal, by duly complying the inlet standards stipulated by the Board till the construction and commissioning of Effluent Treatment Plant (ETP).	Complied. The industry is lifting pretreated effluents along with domestic effluents to M/s. MANA CETP for further treatment and disposal.
7.	The industry shall have minimum of 7 days storage capacity of effluents on above ground level, within the premises.	Earlier, the industry had total effluent storage capacity 200 KL which was sufficient for 2 days. Later, the industry has constructed additional GFS tank of capacity 500 KL and now, the total effluent storage capacity is 700 KL which is sufficient for 7 days.
8.	The industry shall provide air pollution control equipment i.e., dust collector to the furnace oil fired boiler of capacity 2.8 TPH and shall meet the Board SPM limit of 115 mg/Nm <sup>3</sup> .	Provided.
9.	The industry shall provide a sampling port with removable dummy of not less than 15 cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. The industry shall provide a platform with suitable ladder below 1 meter of sampling port to accommodate three persons with instruments. The industry shall also provide a 5 AMP 250 V plug point on the platform.	Complied
10.	The industry shall lift the Hazardous waste generated i.e., ETP Sludge to TSDF, Dundigal, Rangareddy district regularly.	The industry is sending hazardous waste to TSDF.
11.	The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall	The industry has provided rain water collection tank of capacity 120 KL & 5 KL (total 125 KL: capacity) and

	be lifted to CETP along with other effluents and maintain records.	routed to collection tank to collect the first run off water and proposed lift to CETP along with other effluents. The industry has total area of 5 Acre( 24 KL @ 1 acres). The rain water collection tank capacity is sufficient.
12.	The industry shall install Digital flow meter with tantalizer facility for water consumption, inlet of waste water collection tank & outlet before lifting to CETP and maintain records.	The industry has provided Digital flow meter at Effluent collection tank, domestic wastewater collection tank and final storage tank before lifting to M/s. MANA CETP.
13.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.	Compliance status of Joint Committee recommendations is reported above.
14.	The industry shall comply with the Hon'ble NGT order dated: 15.01.2021 in OA No.189 of 2019	Directed to comply
15.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	During inspection, no odour was sensed.
16.	The industry shall not discharge any waste water outside the factory premises.	During inspection, stagnation of water was observed near rain water collection tank.
17.	The industry shall not dispose any solid waste outside the premises.	No disposal of solid waste was observed outside the industry premises.
18.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	The industry has to develop more greenbelt.
19.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. e) Daily production details, RG-I records and Central Excise Returns. f) Quantity of effluents generated, treated, reused and utilized for gardening. g) Log Books for pollution control systems. h) Daily solid waste generated and disposed to TSDF.	The industry is maintaining records pertaining to production, water consumption, wastewater disposal.
20.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--
21.	The industry shall take necessary measures to control fugitive emissions.	Directed to comply.
22.	The industry shall comply with all the directions issued by the Board from time to time.	
23.	Concealing the factual data or submission of false information / fabricated data and failure to comply	--

	with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	
24.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
25.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--
26.	The conditions is stipulated in this order are without any prejudice to rights and contentions of this Board in nay Hon'ble Court of Law.	--

The Zonal Office, Hyderabad has issued directions vide order dated 05.01.2021. The compliance status on directions order dated 05.01.2021 are as follows:

S. No.	Condition	Compliance
1.	The industry shall deposit Rs.18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand only) towards Environmental Compensation within 15 days.	The industry has deposited Environmental Compensation.
2.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT dated 24.01.2020 in O.A.No.189 of 2019.	The compliance status is reported above.
3.	The industry shall comply with all the CFO condition issued by the Board.	The industry wise CFO Schedule – B conditions compliance status are reported above.
4.	The industry shall not cause air pollution / odour nuisance to the surrounding areas.	Complied. During inspection no odour was sensed.
5.	The industry shall comply with the conditions of direction dated 27.07.2019.	The compliance status on the directions dated 27.07.2019 is reported above.
6.	The industry shall not discharge any treated or untreated effluents within or outside the premises.	No discharge as observed

The Board official has collected samples of ETP Inlet and before lifting to MANA CETP. The results are as follows:

Parameter	Unit	Result		CETP Inlet Standards
		ETP Inlet	Before lifting to MANA CETP	
p <sup>H</sup> at 25 <sup>o</sup> C	-	7.0	7.2	5.5-9.0
Total Suspended Solids	mg/l	23	<5	-
Total Dissolved Solids	mg/l	1292	971	5,000 mg/l

Chemical Oxygen Demand	mg/l	332	279	15,000 mg/l
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**Remarks:** The sample of Before lifting to MANA CETP results are within the limits prescribed in the CFO order.

**VII. M/s APL Health Care Ltd. is located at Sy.No.410/P, 411/P & 458/P, Plot No.S-1/B, APIIC, SEZ Polepally Village, Jedcherla Mandal, Mahabubnagar District**

- M/s APL Health Care Ltd. is located at Sy.No.410/P, 411/P & 458/P, Plot No.S-1/B, APIIC, SEZ Polepally Village, Jedcherla Mandal, Mahabubnagar District and engaged in pharmaceutical formulation.
- Subsequently, the industry has obtained CFO of the Board vide order dated 15.12.2021 validity period upto 28.02.2031 for the Tablets - 1000 Millions/Month, Capsules - 66.66 Millions/Month and Ointments - 2.2 Millions/Month and Soft Gel - 300.0 Millions/Month with condition the industry shall pay consent fee Annually from financial year 2023-2024.
- The industry consumes water of about 282 KLD for Process - 6.0 KLD, Washings - 30.0 KLD, Drinking water - 10.0 KLD, Boiler Make up - 60.0 KLD, Softener / DM / ROs Regeneration - 17.0 KLD, Cooling Tower Make up - 85.0 KLD, Garment Washings - 10.0 KLD, Quality Control and R & D - 5.0 KLD, Wastewater management (Decontamination of drums, containers / container liners, etc.) - 12.0 KLD, Domestic - 22.0 KLD and Gardening - 25.0 KLD.
- The industry generates wastewater of about 115.5 KLD from Process, Washings - 34 KLD, Quality Control & R & D - 5.0 KLD, Boiler Bleed - 6.0 KLD, Softener/DM/ROs Regeneration - 17.0 KLD, Cooling Tower(s) Bleed / Blow down - 7.5 KLD, Garment Washing - 12.0 KLD, Decontamination of drums, containers / container liners, etc. - 12.0 KLD and Domestic - 22.0 KLD.
- The industry is consented to lift all effluents to CETP i.e., M/s. PETL, Patancheru for further treatment and disposal.
- Earlier, the Zonal Office, Hyderabad has issued certain directions vide order dated 08.08.2017 to lift all the effluents to M/s. PETL.
- The industry has provided below ground level effluents collection cum neutralization tank, from there lifted to above ground level collection tanks -140 KL for storage tank. After neutralization lifted to M/s. PETL.
- The industry has provided STP of capacity 100 KLD (underground tanks). The treated water is being lifted to M/s. PETL along with other process & washing water.
- As per the CFO, the industry generates total wastewater of about 92.5 KLD, whereas the industry has total effluent storage capacity of 140 KL, which is sufficient to store the effluents nearly for 1.5 days. As per the CFO, the industry shall provide minimum storage capacity sufficient for 7 days.
- The industry has constructed rain water collection tank of capacity 120 KL and outlet of the tank is routed to ETP. The industry has connected all the storm water drains to this collection tank to collect the first run off rain water and proposed to lift the M/s. PETL.
- The industry has total area of 13 acres. The industry supposed to provide collection tank capacity 312 KL for 13 Acres. But, industry provided only 140 KL which is not sufficient.
- The industry installed and operating oil fired boilers of capacity 1 x 2 TPH and 2 x 5 TPH and provided with common chimney-30 m. Industry has obtained CFE exp for 5 TPH coal fired boiler (stand by). But, presently not installed.

- The industry has provided DG set capacity of 1 X 2000 KVA, 1 X 125 KVA, 3 X 1500 KVA, 1 X 1010 KVA and 1 X 2000 KVA.
- The industry has provided separate shed for storage of Hazardous waste and provided leachate collection system.
- The industry generates solid / hazardous waste viz., Empty HDPE Carboys – 5 TPM (After complete detoxification, shall be disposed to authorized parties / agencies.), Package materials / Liners – 3.0 TPM (Shall be sold to authorized agencies / dealers.), Off – Specification products/expired formulations – 14.0 TPM, Off-specification raw material (incipient) – 3.5 TPM (Shall be lifted to M/s. HWMP (TSDF), Dundigal, Rangareddy District / authorized cement industries for incineration), Waste Oils & Oil Emulsions - 10 Kgs/month (Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil units), ETP Sludge – 3.0 TPM (Shall be lifted to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Spent laboratory Solvents – 2.5 KLM (Shall be lifted to M/s. HWMP (TSDF), Dundigal, Rangareddy District / authorized cement industries for incineration), Microbiological Waste – 1.0 TPM (Shall be lifted to Common Bio-Medical Waste Treatment Facility), Used Oil – 3.0 KLPM (Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil units), Lead Acid Batteries - 65 Nos/Month(Shall be sent to dealers / suppliers on buy back basis), Blister/blister packaging waste – 1.5 TPM, Empty capsules shells (rejected)- 1 TPA, Rejected synthetic bottles used for products packaging – 1.5 TPM, Discarded/Used/Broken glass vials/ glass bottles – 1.0 TPM (After decontamination shall be sold to recyclers/ scrap vendors (or) Any agency listed and approved by TSPCB), Thermocol – 100 kg/month (shall be sent to M/s. HWMP(TSDF), Dundigal, Medchal District / M/s. GEPIL / cement units for co-processing, Electrical & Electronic Waste – 40 kg/month( shall be sent to Ramky Enviro Engineers Limited for recycling/ Any agency listed and approved by TSPCB), Boiler Ash Coal fired boiler – 450 kg/month ( Shall be sent to sold to brick manufactures/ Any agency listed and approved by TSPCB), Boiler soot from stack cleaning (oil fired boiler) – 450 Kg/month (shall be sent to M/s. HWMP(TSDF), Dundigal, Medchal District / Any agency listed and approved by TSPCB), Glass/mineral/insulation wool – 50 Kg/month (shall be sent to TSDF , HWMP, Dundigal (or) Any agency listed and approved by TSPCB), Cooling tower frills – 180 kg/month (shall be sent to TSDF , HWMP, Dundigal (or) Any agency listed and approved by TSPCB), Hard Rubber (Electrical Panel Rooms) – 25 kg/month, Hardened latex Paints/varnishes/glues/resins/plasticizers – 10 kg/month (shall be sent to M/s. HWMP(TSDF), Dundigal, Medchal District (or) cement units for co-processing (or) Any agency listed and approved by TSPCB), Asbestos – 25 Kg/month ( shall be sent to TSDF , HWMP, Dundigal, Medchal District (or) Any agency listed and approved by TSPCB), Used PPE ( nose masks, head caps, hand gloves, shoe covers, aprons, etc) – 125 kg/month (shall be sent to TSDF , HWMP, Dundigal/incineration (or) cement units for co-processing (or) Any agency listed and approved by TSPCB), Packing material – 625 kg/month ( shall be sent to authorized recyclers/ scrap vendors(or) any agency listed and approved by TSPCB),Canteen waste – 1.5 TPM ( composted in house/ disposal as municipal waste ), Spent Resin (DM/Softener) – 40 kg/month ( shall be sent to TSDF, HWMP, Dundigal/incineration (or) cement units for co-processing (or) Any agency listed and approved by TSPCB) and Fiber drums/ carton boxes – 10 TPM (shall be sold to recyclers/ sold to scrap vendors (or) Any agency listed and approved by TSPCB).
- The industry is a TSDF member unit.
- The Board has issued certain directions vide order dated 27.07.2019.
- The Board has issued certain directions vide order dated 27.07.2019. The compliance on directions are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	The Schedule – B conditions of CFO order are annexed.
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	No Discharge was observed
3.	The industry shall dismantle all the below ground level effluent tanks.	The industry has converted one of the below ground level effluent collection tank into tank in tank structure with FRP tank for Raw water storage purpose and dismantled the remaining.
4.	The industry shall obtain an amendment for operation of additional 5 TPH oil fired boiler.	The industry has obtained CFO vide order dated 15.12.2021 for 5 TPH oil fired boiler.
5.	The industry shall send the pre-treated effluents to CETP (PETL) regularly.	The industry is lifting pre-treated process, washings and domestic effluents to PETL CETP for further treatment and disposal.

**The compliance of Hon'ble NGT Joint committee recommendation are as follows:**

S.No	Hon'ble NGT Joint committee recommendations	Compliance status
1	The industry should dismantle all the below ground level tanks being used for storage of waste water	The industry has converted one of the below ground level effluent collection tanks into tank in tank structure with FRP tank for Raw water storage purpose and dismantled the remaining.
2	The industry should stop the operations of 2 No. of 5 TPH Oil fired boilers immediately as it is operated without CFO of the Board. The industry should not operate D.G. Sets 3 x 1500 KVA, 1 x 1000 KVA and 1 x 2000 KVA without obtaining CFO from the Board	The industry has obtained CFO vide order dated 15.12.2021 for 2 x 5 TPH oil fired boilers and 1 x 2 TPH oil fired boiler and 1 x 5 TPH coal fired boiler and D.G. Sets of 3 x 1500 KVA, 1 x 1010 KVA, 2 x 2000 KVA and 1 x 125 KVA.
3	The industry should provide leachate collection pit in the hazardous waste storage facility.	Provided leachate collection pit to hazardous waste storage facility.
4	The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.	The industry has total area of 13 acres. The industry supposed to provide collection tank capacity 312 KL for 13 Acres. But, industry provided only 140 KL which is not sufficient.
5	The empty raw material storage drums should be detoxified properly and stored in the closed shed before disposal.	Separate shed provided to store the empty raw material storage drums
6	The dedicated storage area should be provided to store the waste oil drums before its disposal.	Separate shed provided for waste oil drums.

7	The dust collector along with chimney should be provided in the mill room where crushing of rejected / expired medicines are carried out	Provided.
8	The industry should improve the house keeping in the hazardous waste storage area	The industry has improved house keeping near hazardous waste storage area.

**Condition wise compliance Schedule – B condition of CFO Order dated 15.12.2021**

1.	The industry has paid consent fee for a period upto 28.02.2023. The industry shall pay the consent fees annually from the financial year 2023-2024 to till the validity of the consent order i.e., upto 28.02.2031.	--																								
2.	The industry shall pay consent fee annually as per the rates notified in GO MS No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	--																								
3.	The industry either paying annual fee or total fee for consented period, shall pay balance consent fee as per the revised rates as applicable from time to time.	--																								
4.	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:	Complied																								
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<p>The industry shall maintain separate water meters for the above areas and maintain records.</p>																		
5.	<p>The industry shall comply with emission limits for DG sets up to 800KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) second amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act,1986</p>	<p>The industry has obtained CFO vide order dated 15.12.2021 for 2 x 5 TPH oil fired boilers and 1 x 2 TPH oil fired boiler and 1 x 5 TPH coal fired boiler and D.G. Sets of 3 x 1500 KVA, 1 x 1010 KVA, 2 x 2000 KVA and 1 x 125 KVA.</p>																
6.	<p>The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the Industry shall manufacture any un consented products without obtaining CFE &amp; CFO of the Board.</p>	<p>Complied</p>																
7.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.</p> <table border="1" data-bbox="323 1391 930 1715"> <thead> <tr> <th>S. No</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(<math>\text{PM}_{10}</math>)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (<math>\text{PM}_{2.5}</math>)</td> <td>60</td> </tr> <tr> <td>3</td> <td><math>\text{SO}_2</math></td> <td>80</td> </tr> <tr> <td>4</td> <td><math>\text{NO}_x</math></td> <td>80</td> </tr> </tbody> </table>	S. No	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter( $\text{PM}_{10}$ )	100	2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	3	$\text{SO}_2$	80	4	$\text{NO}_x$	80	<p>The industry is submitting the third party monitoring reports.</p>	
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8.	<p>The industry shall comply with all the Rules and Regulations specified in water (P&amp;C of P) Act, 1974, Air (P&amp;C of P) Act, 1981 and Hazardous and other wastes (Management, Trans boundary Movement) Rules, 2016.</p>	<p>Directed to comply.</p>																
9.	<p>The industry shall provide tank in tank system for collection of the effluents, from there lift to above</p>	<p>The industry has converted one of the below ground level effluent collection tanks into tank in tank structure with</p>																

	ground level tanks for storage before lifting to CETP, PETL.	FRP tank for Raw water storage purpose and dismantled the remaining.
10.	The industry shall lift entire effluents (Process, Washings, Garment Washings, Boiler, Hot water generation & water purification, CT Bleed Off, Decontamination of containers, liners, glass bottles, etc.) along with domestic effluents to CETP, Patancheru for further treatment and disposal by duly complying with the inlet standards of CETP prescribed by the Board.	The industry is lifting all effluents including domestic to PETL.
11.	The industry shall not use MEE and STP for treatment of process effluents and domestic effluents, but shall dispose them to M/s. PETL, Patancheru only after pretreatment.	The industry has stopped using MEE for treatment of process effluents. The industry is lifting the STP treated domestic effluents to PETL.
12.	The industry shall collect the Hazardous waste i.e., Shall be disposed to Cement Units for co-processing / AFRF facilities of M/s GEPIL Infrastructure private Ltd, Rakamcharla, pudur (M), Rangareddy District (Or) TSDF Dundigal for pre-processing, to be sent to Cement units for Co-processing / TSDF Dundigal for Incineration.	The industry is a member industry of TSDF and disposing Hazardous waste to TSDF.
13.	The industry shall provide water meters with totalizer for measuring the actual quantity of water consumption and wastewater generation.	The industry has provided Digital flow meters with totalizer and maintaining the records.
14.	The industry shall comply with the below Board's Task Force directions issued vide order dated 27.07.2019.	The Compliance status of directions dated 27.07.2019 is annexed.
15.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019. The industry shall comply with the Hon'ble NGT order dated: 15.01.2021 in OA No.189 of 2019.	The Compliance status of Joint Committee recommendations are as below.
16.	The industry shall not discharge any wastewater outside the factory premises.	No Discharge was observed
17.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	During the inspection, no air pollution was observed.
18.	The industry shall not dispose any Solid waste outside the Factory premises	During inspection, no solid waste was observed.
19.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	The industry has developed greenbelt in the vacant places within the premises. The industry can develop more greenbelt in the vacant places of the factory premises.

20.	The industry should maintain the following records and same should be available to the board officials during the inspection. a) Daily production details. b) Quantity of effluents generations and disposed to M/s. PETL, Patancheru. c) Logbooks for pollution control systems. d) Daily solid waste generation and disposal.	The industry is maintaining the records.
21.	The industry shall submit Environment statement in Form-V before 30 <sup>th</sup> September every year as per Rule No. 14 of Environment (Protection) Rules, 1986.	Not Submitted.
22.	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and ministry of Environment & Forest (MoEF) approved Laboratories only and shall submit monthly reports to the Board.	The industry is submitting the third party monitoring reports.
23.	The Industry shall take necessary measures to control fugitive emission.	Directed to comply.
24.	The industry shall comply with all the directions issued by the Board from time to time.	The Board has issued certain directions vide order dated 27.07.2019. The compliance status is annexed.
25.	Canceling the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
26.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of Environment protection.	--
27.	This order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--
28.	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

The Zonal Office, Hyderabad has issued directions vide order dated 05.01.2021. The compliance status on directions order dated 05.01.2021 are as follows:

S. No.	Condition	Compliance
1.	The industry shall deposit Rs.18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand only) towards Environmental Compensation within 15	The industry has paid Environmental Compensation.

	days.	
2.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT dated 24.01.2020 in O.A.No.189 of 2019.	The compliance status is annexed above.
3.	The industry shall comply with all the CFO condition issued by the Board.	The industry wise CFO Schedule – B conditions compliance status are annexed.
4.	The industry shall not cause air pollution / odour nuisance to the surrounding areas.	Complied. During inspection no odour was sensed.
5.	The industry shall comply with the conditions of direction dated 27.07.2019.	The compliance status on the directions dated 27.07.2019 is reported above.
6.	The industry shall not discharge any treated or untreated effluents within or outside the premises.	During the inspection, the water flow was observed at backside compound wall of the industry.

The Board official has collected samples from ETP Inlet, STP Inlet, and before sending to PETL and submitted to Board Laboratory, Hyderabad for analysis. The results are as follows:

Parameter	Unit	Result			CETP Inlet Standards
		ETP Inlet	STP Inlet	Before sending to PETL	
p <sup>H</sup> at 25 <sup>0</sup> C	-	7.3	7.5	7.2	5.5-9.0
Total Suspended Solids	mg/l	10	89	<5	-
Total Dissolved Solids	mg/l	971	3278	3539	5,000 mg/l
Chemical Oxygen Demand	mg/l	1567	291	316	15,000 mg/l

**Remarks:** The sample of Before sending to PETL parameters are within the prescribed in the CFO order.

**VIII. M/s. Evertogen Life Sciences (Formerly M/s. Optimus Generics Ltd.) located at Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahabubnagar District**

- M/s. Evertogen Life Sciences (Formerly M/s. Optimus Generics Ltd.) located at Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahabubnagar District is a Pharmaceutical Formulation Unit.
- The industry has obtained CFO vide order dated 16.01.2021 for production of Tablets – 0.108 Billion Nos. /Month, Capsules – 0.016 Billion Nos./Month and Sachets – 0.008 Billion Nos./Month which is valid upto 30.11.2025.
- The industry consumes water of about 143.0 KLD for Process & Washings – 19.0 KLD, Cooling Tower – 37.0 KLD, Hot & Cold water system – 52.0 KLD, Domestic – 16.0 KLD and Gardening – 15.0 KLD.

- The industry generates wastewater of about 55.0 KLD, out of which, Process & Washings – 18.0 KLD, Cooling Tower bleed off – 9.0 KLD, Purified water system – 13.0 KLD and Domestic – 15.0 KLD. After Pretreatment, shall be lifted to CETP, M/s. PETL, Patancheru.
- The industry has 2 Nos. of below ground level tank in tank of capacity 3 KL each for primary collection of the Process and Domestic effluents. The industry has 4 Nos. of above ground level collection tanks of capacity 96 KL, 36 KL & 2 x 18 KL respectively before disposing to CETP.
- The industry had total effluent storage capacity about 174 KL. Later, the industry has completed additional 220 KL GFS tank totaling to 394 KL which is sufficient to store 7 days generation.
- The industry has obtained CFO vide order dated: 16.01.2021,” to dispose the wastewater generated from Process & Washings, Cooling Tower bleed off , Purified water system and Domestic after pretreatment, shall be lifted to CETP, M/s. PETL, Patancheru.
- Earlier, the Board has issued directions to the industry vide order dated 04.01.2018 and directed to dispose process, washings and domestic effluents to CETP.
- The industry treating the process & washings in the ETP. After treatment in ETP, the treated water is being lifted CETP i.e. M/s. PETL for further treatment and disposal. The industry has provided STP for treatment of domestic effluents, after treatment the treated domestic wastewater is lifted to M/s. PETL along with other treated wastewater.
- The industry has provided RO plant and FE system.
- The industry has constructed rain water collection tank of capacity 150 KL and outlet of the tank is routed to ETP. The industry has connected all the storm water drains to this collection tank to collect the first run off rain water and lifting to M/s. PETL.
- The industry has Hot Water Generator of capacity 2 x 2.0 lack k.cal/hr, 8 X 1.5 lack k. cal/hr and 3 x 750 KVA D.G. Sets.
- The industry generates solid waste Date expired, Discarded and off specification medicines – 1 TPM, ETP sludge – 0.1 TPM, Residue & Waste – 2.0 TPM consented to lift to TSDF, Packing materials – 2.0 TPM consented to dispose authorized agencies after complete detoxification, Container and Container liners – 200 NPM consented to dispose authorized agencies after complete detoxification ,Waste Oil-100 LPM consented to send authorized waste oil Re-processors/Re-cycling units and used lead acid batteries – 2 NPA consented to return back to the manufacturer / dealer on buy back basis and STP sludge consented to use as manure for greenbelt development within the premises.
- Digital flow meter installed at final treated waste water storage tank before sending to CETP.
- Earlier, the Board has issued Closure Order to the industry on 03.05.2018 for non-compliance of Board Directions. Later, the Board has issued Revocation of Closure Order to the industry vide order dated 29.11.2021 with the conditions that they shall comply with the conditions of CFO.

**Compliance on Joint Committee Recommendations are as follows:**

S. No.	Joint Committee Recommendations	Compliance
1.	The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.	The industry had total effluent storage capacity about 174 KL. Later, the industry has completed additional 220 KL GFS tank totaling

		to 394 KL which is sufficient to store 7 days generation.
2.	The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.	The industry has constructed rain water collection tank of capacity 150 KL and outlet of the tank is routed to ETP. The industry has connected all the storm water drains to this collection tank to collect the first run off rain water and proposed to lift to M/s. PETL.

**condition wise compliance report of Schedule – B conditions of CFO Order dated 16.01.2021 are as follows:**

Sl No	Conditions	Compliance																					
1.	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below	Directed to comply																					
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4.	Domestic	16.0																					
5.	Gardening	15.0																					
	<b>Total</b>	<b>143.0 KLD</b>																					
2.	The industry shall remit water cess dues as per assessment orders as and when issued by the Board	--																					
3.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	Directed to comply.																					
4.	The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.																						
	<table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math>;</th> </tr> </thead> </table>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$ ;																			
S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$ ;																					

	1	Particulate Matter (PM <sub>10</sub> )	100	
	2	Particulate Matter (PM <sub>2.5</sub> )	60	
	3	SO <sub>2</sub>	80	
	4	NO <sub>x</sub>	80	
	Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).			
5.	The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.			Directed to comply
6.	The industry shall not produce any un-consented products.			-do-
7.	The industry shall ensure that there are no seepages / overflow from the effluent storage tank.			Directed to comply.
8.	The industry shall comply with all the CFO conditions issued by the Board			The compliance status of schedule B conditions of CFO is reported.
9.	The industry shall send all the pre-treated effluents along with Domestic effluent to M/s. PETL, Patancheru for further treatment & disposal after meeting the CETP inlet standards.			The industry has provided STP for treatment of domestic effluents, after treatment the treated domestic wastewater is lifted to M/s. PETL along with other treated wastewater.
10.	The industry shall store the effluents only on above ground tanks and regularly send all the effluents to CETP after meeting the CETP inlet standards.			The industry has 4 Nos. of above ground level collection tanks of capacity 96 KL, 36 KL & 2 x 18 KL respectively before disposing to CETP.
11.	The industry shall not use any treated waste water within / outside the premises for on land applications			Directed to comply.
12.	The industry shall collect hazardous waste i.e., Date expired, Discarded and off specification medicines, ETP Sludge, Residue & Waste materials properly and lift the waste to TSDF, Dundigal, RR district.			The industry is collecting Hazardous waste properly and storing in separate shed.
13.	The industry shall regularly lift the Bio-Medical waste to Common Bio-Medical Waste treatment / disposal facility (CBMWTF) duly after segregating the bio-medical waste as per the Bio-Medical waste (Management & Handling) Rules, 2018			Complied
14.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA			The compliance status of Joint Committee recommendations is reported above.

	No.189 of 2019.	
15.	The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records	The industry has constructed rain water collection tank of capacity 150 KL and outlet of the tank is routed to ETP. The industry has connected all the storm water drains to this collection tank to collect the first run off rain water and lifting to M/s. PETL.
16.	The industry shall comply with extension of temporary revocation of closure order dated: 09.11.2020.	Earlier, the Board has issued Closure Order to the industry on 03.05.2018 for non-compliance of Board Directions. Later, the Board has issued Revocation of Closure Order to the industry vide order dated 29.11.2021 with the conditions that they shall comply with the conditions of CFO.
17.	The industry shall comply with Zonal Office, Hyderabad Directions order dated: 05.01.2021	The compliance status of directions is reported below.
18.	The industry shall not discharge any waste water to outside the factory premises.	No Discharge was observed
19.	The industry shall not dispose the solid waste outside the factory premises.	During the inspection, no solid waste disposal was observed outside the industry premises.
20.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	No odour was sensed during the inspection.
21.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	The industry has to develop more greenbelt.
22.	The industry shall maintain good housekeeping in the factory premises	The industry is maintaining moderate housekeeping.
23.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of trade effluents generated, treated in ETP, reused and RO Rejects sent to M/s. JETL. c) Log Books for pollution control systems. d) Daily solid waste generated and details of the disposal.	The industry is maintaining records pertaining to production, water consumption, wastewater generation & disposal, solid waste generation and disposal.
24.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental	Submitted.

	(Protection) Act, 1986.	
25.	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board.	--
26.	The industry shall take necessary measures to control fugitive emissions.	Directed to comply.
27.	The industry shall take all precautionary and safety measures during process operations.	--
28.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
29.	The following rules and regulations notified by the MoE&F, GoI shall be implemented. a) Solid Waste Management Rules, 2016. b) Construction and Demolition Waste Management Rules, 2016. c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules,2016 & its amendments. d) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments. e) E-Waste (Management) Rules, 2016. f) Bio-Medical Waste Management Rules, 2016 & its amendments. g) Plastic Waste Management Rules, 2016 & its amendments.	Directed to implement
30.	The industry shall construct separate rain water drains.	The industry has provided separate rain water drains.
31.	The industry shall comply with all the directions issued by the Board from time to time.	Directed to comply.

32.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
33.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
34.	The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	--

The Zonal Office, Hyderabad has issued directions vide order dated 05.01.2021. The compliance status on directions order dated 05.01.2021 are as follows:

S. No.	Condition	Compliance
1.	The industry shall deposit Rs.18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand only) towards Environmental Compensation within 15 days.	The industry has deposited Environmental Compensation.
2.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT dated 24.01.2020 in O.A.No.189 of 2019.	The compliance status is reported above.
3.	The industry shall comply with all the CFO condition issued by the Board.	The industry wise CFO Schedule – B conditions compliance status are reported above.
4.	The industry shall not cause air pollution / odour nuisance to the surrounding areas.	Complied. During inspection no odour was sensed.
5.	The industry shall comply with the conditions of direction dated 27.07.2019.	The compliance status on the directions dated 27.07.2019 is reported above.
6.	The industry shall not discharge any treated or untreated effluents within or outside the premises.	No Discharge was observed

The Board official has collected samples of ETP Inlet and before lifting to PETL. The results are as follows:

Parameter	Unit	Result		CETP Inlet Standards
		ETP Inlet	Before lifting to PETL	
p <sup>H</sup> at 25 <sup>o</sup> C	-	8.0	7.9	5.5-9.0
Total Suspended Solids	mg/l	112	<5	-
Total Dissolved Solids	mg/l	4474	2307	5,000 mg/l
Chemical Oxygen Demand	mg/l	769	757	15,000 mg/l

**Remarks:** The sample of Before sending to PETL parameters are within limits the prescribed in CETP inlet standards.

**IX. M/s. Aurobindo Pharma Ltd. Unit – VII, Sy.No.408 to 412, 418 to 435 etc. TSIC SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District.**

- M/s. Aurobindo Pharma Ltd. Unit – VII is involved in Pharmaceutical Formulations.
- The industry has obtained CFO vide order dated 03.07.2018 with a validity period upto 31.03.2023 for production of Tablets – 15000 Millions/Annum, Capsules – 3000 Millions/Annum, Ointments -25 Millions/Annum , Liquid Orals – 7.5 Millions/Annum, Dry powder for Oral Suspension Sachets - 25.0 Millions/Annum and Soft Gel Capsules - 100.0 Millions/Annum.
- Subsequently, the industry has obtained renewal of CFO Expansion vide order dated 11.04.2022 with validity period upto 31.03.2023 for production of Tablets – 5000 Millions/Annum, Capsules – 3000 Millions/Annum, Dry powder for Oral Suspension Sachets - 25.0 Millions/Annum and Soft Gel Capsules - 200.0 Millions/Annum.
- The industry consumes water of about 595 KLD, out of which, Process & Washings – 170 KLD, QC and R&D – 20 KLD, Garment Washing – 30 KLD, Boiler, Hot water generation, Water purification, (Softener/DM/ROs Regeneration) & Cooling tower Make-up – 225 KLD, Domestic & Gardening – 130 KLD and Decontamination of containers, liners, glass bottles, etc. – 20 KLD.
- The industry generates wastewater of about 398 KLD, out of which, 313 KLD from Process, Washings, Garment Washings, Boiler, Hot water generation & water purification, CT Bleed Off, Decontamination of containers, liners, glass bottles, etc. and 85 KLD from Domestic sections.
- The industry has below ground level RCC tank of capacity 125 KL to collect effluents of process, washings, etc. and below ground level tank of capacity 84 KL for collection of domestic wastewater. The industry has common above ground level RCC tank of capacity 250 KL for storage of treated domestic wastewater finally lifted to M/s. PETL.
- Earlier, the Zonal Office, Hyderabad has issued amendment to the previous CFO Order for disposal of wastewater as follows:
  - The industry shall comply with all the CFO conditions and dispose the domestic wastewater & LTDS effluents to CETPs.
  - The industry shall not use any treated wastewater within / outside the premises.
- The Zonal Office, Hyderabad has issued certain directions vide order dated 08.08.2017 as “*the industry shall comply with all the CFO conditions and dispose the domestic wastewater & LTDS effluents to CETPs*”.
- The industry is consented for disposal of its all effluent including domestic waste water to CETP i.e., M/s. PETL, Patancheru for further treatment. But, the industry is treated process and washing effluents in ETP and the treated effluents are lifted to M/s. PETL.
- The industry has provided STP of capacity 120 KLD and another STP of 60 KL capacity. During the inspection, 60 KL STP was not in operation. The STP of capacity 120 KLD consisting of Collection tank, Aeration tank, Secondary Settling tank, Pre-filtration tank, Intermediate treated tank, Rotating Media Bio Reactor, Common tank was in operation. The treated domestic water is being lifted to M/s. PETL.
- As per the CFO, the industry generates about 398 KLD, whereas the industry has total effluent storage capacity of 459 KL which is sufficient only for one day. During the inspection, it was observed that the industry has completed

- construction of above ground level RCC tank of capacity 1200 KL for storage of effluents before lifting to PETL.
- The industry has MEE (2stage) of capacity 60 KLD. During, the inspection, the MEE was not in operation. The industry representative has also informed that, they are not operating MEE.
  - The industry has constructed RCC tank of capacity 160 KL for rain water collection near boiler area. The industry is collecting first run off in these tank and lifting to PETL and remaining is discharged into outside drain. The gate was provided in between the tank outlet to compound wall. The industry has completed the construction of another 20 KL tank near OHC area.
  - The industry has total area of 50 Acres for which, the industry has rain water collection tank of 160 KL capacity.
  - The industry is consented to provide Thermie fluid heater for hot water generator-40 KLD, oil fired boiler - 4 TPH (standby) and furnace oil fired boiler of capacity - 10 TPH ( As per the existing CFO) & coal fired boiler of capacity- 6 TPH and Oil fired boiler of capacity- 5 TPH (As per the expansion CFO). During the inspection, it was observed that the industry has provided 5 TPH capacity coal fired boiler and 4 TPH capacity oil fired boiler and during the inspection, the 4 TPH boiler was in operation. The industry has installed Bag filter followed by mechanical dust collector as APCE to 5 TPH coal fired boiler. The, industry has installed separate energy meter to the APCE and maintaining records.
  - The industry has installed DG sets- 7 x 1500 KVA, 2 x 750KVA, 3 x 1010 KVA, 6 x 1250 KVA and 5 x 1000 KVA provided with acoustic enclosures.
  - The industry generates solid / hazardous waste viz., Off-Specification products/expired formulations - 33.0 TPM, Off-specification raw material (incipient) - 8.0 TPM, MEE salts - 1.5 TPM, Spent laboratory Solvents -8.0 KLM, Empty Capsules - 30 Millions No's/Annum (21 TPA). These wastes are consented to dispose to M/s. HWMP (TSDF), Dundigal, Rangareddy District / authorized cement industries for incineration. ETP Sludge - 20.0 TPM (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Soft gel residue - 3.0 TPM (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District/ GEPIL/ Co-processing) Empty HDPE Carboys - 20.0 TPM, Package materials/Liners - 3.5tpm and consented to dispose (After complete detoxification, to authorized agencies), Microbiological Waste - 1.25 TPM shall be sent to common bio-medical waste treatment facility (CBMWTF)). Used Oil - 2.775 KLPM (Sent to authorized Re-Processors / Re - Cyclers of waste oil), Lead Acid Batteries - 83 Nos./Annum (Returned to the manufacturers/ dealers on buy back basis.), Discarded /Used /Broken glass vials /glass bottles -3.0 TPM, Rejected Synthetic bottles used for product packing - 5.0 TPM, Blister and Bilister package waste - 3.0 TPM consented to (After complete detoxification, shall be sent to authorized scrap vendors), Thermocole & PU Foam - 0.5 TPM disposed to TSDF/ Co-processing, Electrical and Electronic Waste - 2.0 TPM Disposed to Ramky Enviro Engineers Limited for recycling, Boiler ash - 150.0 TPM (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Boiler Shoot - 0.2 TPM (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Glass/mineral/insulation on wool - 5.0 TPM, Cooling tower frills - 1.5 TPM and Gypsum Board - 0.5 TPM (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), hard Rubber(Electrical panel Rooms) - 0.5 TPM, Hardened Latex

Paints/Varnishes/glues/resins/plasticizers – 0.25 TPA TPM and Asbestos – 0.6 TPA (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District/Co-processing) and Miscellaneous materials/ wastes – 5 TPA (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District/AFRF/Co-processing).

- The industry has provided separate shed for storage of Hazardous waste and provided with leachate collection system.
  - The Board has issued certain directions vide order dated 27.07.2019.
- The Board has issued certain directions vide order dated 27.07.2019. The compliance status on directions are as follows:

S. No.	Directions	Compliance
1.	The industry shall comply with all the CFO conditions issued by the Board.	The Schedule – B conditions of CFO order compliance is reported below.
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During the inspection, no discharge of effluent was observed.
3.	The industry shall dismantle all the below ground level effluent storage tanks.	The industry has not dismantled below ground level collection tank. The industry has below ground level tank of capacity 125 KL for collection of process, washings, etc., and another below ground level tank of capacity 84 KL for domestic wastewater for initial collection. From there it is lifted to common above ground level RCC storage tank of capacity 250 KL for storage of RO rejects and treated domestic wastewater and finally lifted to M/s. PETL.
4.	The industry shall obtain an amendment for operation of additional 5 TPH oil fired boiler.	The industry has obtained CFO Expansion vide order dated 04.05.2020 for oil boiler of capacity 5 TPH.
5.	The industry shall send the pre-treated effluents to CETP (PETL) regularly.	As per the Board's directions dated 27.07.2019, The industry shall lift the entire effluents to M/s PETL CETP for further treatment and disposal. But, the industry treating effluents in its ETP followed by RO. The pretreated effluents of ETP and treated domestic is lifted to PETL for further treatment and disposal.

**The compliance of NGT Joint committee recommendation are as follows**

S.No	NGT committee recommendations	Compliance status
1	The industry should dismantle the below ground level effluent storage tanks being used to store industrial effluents as well as domestic waste water as per the Board's directions dt. 27.07.2019	The industry has not dismantled below ground level collection tanks.

2	The industry should go for first run off rain water collection tank of appropriate capacity considering the total area of the industry (50 Acres) as the existing tank capacity of 160 KL is highly insufficient and first run off collected shall be lifted to CETP along with other effluents and maintain records	The industry has constructed RCC tank of capacity 160 KL for rain water collection near boiler area. The industry is collecting first run off in these tank and lifting to PETL and remaining is discharged into outside drain. The gate was provided in between the tank outlet to compound wall. The industry has completed the construction of another 20 KL tank near OHC area. The industry has total area of 50 Acres for which, the industry has rain water collection tank of 160 KL capacity only.
3	The industry should provide the leachate collection system in the Hazardous waste storage shed	Provided.
4	The empty raw material storage drums should be detoxified properly and stored in the closed shed before disposal.	The industry has constructed shed for storage of empty drums.
5	The dedicated storage area should be provided to store the waste oil drums before its disposal.	The industry has provided separate shed for storage of oil drums.
6	The dust collector along with chimney should be provided in the mill room where crushing of rejected / expired medicines are carried out	The dust collector is provided to the mill room along with chimney.
7	The industry should obtain necessary permission from the Board for the operation of coal fired boiler of capacity 6 TPH with Bag filter followed by mechanical dust collector as APCE as it is operated without CFO of the Board.	The industry has obtained CFO expansion vide order dated 11.04.2022 for 6 TPH coal fired boiler.
8	The industry should provide vent condensers in the storage tanks (2 Nos.) of capacity of 20 KL each where mixed spent solvents are stored.	The industry has provided breather wall to the spent mixed solvent storage tanks.
9	The industry treats all its effluents, except RO rejects, in its treatment facility and reusing it. The industry shall lift the entire effluents to M/s PETL CETP, as per the Board's directions dated 27.07.2019 for further treatment and disposal	As per the Board's directions dated 27.07.2019, The industry shall lift the entire effluents to M/s PETL CETP for further treatment and disposal. But, the industry treating effluents in its ETP followed by RO. During the inspection, the RO was not in operation. The pretreated effluents of ETP and treated domestic is lifted to PETL for further treatment and disposal.
10	The industry should take control measures to meet the particulate matter emission from the stack attached to the Furnace oil boiler of capacity - 4 TPH.	Directed to comply.

The Zonal Office, Hyderabad has issued directions vide order dated 05.01.2021. The compliance status on directions order dated 05.01.2021 are as follows:

S. No.	Condition	Compliance
1.	The industry shall deposit Rs.18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand only) towards Environmental Compensation within 15 days.	The industry has not deposited Environmental Compensation. The industry has submitted representation on 21.01.2021 at Zonal Office, Hyderabad requesting the Board that not to take any coercive action against the industry as they have approached High Court against the subject order on Environmental Compensation.
2.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT dated 24.01.2020 in O.A.No.189 of 2019.	The compliance status is annexed above.
3.	The industry shall comply with all the CFO condition issued by the Board.	The industry wise CFO Schedule – B conditions compliance status are annexed.
4.	The industry shall not cause air pollution / odour nuisance to the surrounding areas.	Complied. During inspection no odour was sensed.
5.	The industry shall comply with the conditions of direction dated 27.07.2019.	The compliance status on the directions dated 27.07.2019 is reported above.
6.	The industry shall not discharge any treated or untreated effluents within or outside the premises.	Complied. During inspection no discharge of wastewater was observed outside the premises.

**The condition wise compliance of Schedule – B conditions of CFO Order dated 11.04.2022 are as follows:**

S. No.	Conditions	Compliance						
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below</p> <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S. No.</th> <th>Consumption</th> <th>Total Consumption (for expansion) (KLD)</th> </tr> </thead> <tbody> <tr> <td align="center">--</td> <td align="center">--</td> <td align="center">--</td> </tr> </tbody> </table>	S. No.	Consumption	Total Consumption (for expansion) (KLD)	--	--	--	--
S. No.	Consumption	Total Consumption (for expansion) (KLD)						
--	--	--						
2.	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case	The industry has installed DG sets- 7 x 1500 KVA, 2 x 750KVA, 3 x 1010 KVA, 6 x 1250 KVA and 5 x 1000 KVA provided with acoustic enclosures.						

	of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.																
3.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standard in µg/m<sup>3</sup></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM<sub>10</sub>)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM<sub>2.5</sub>)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO<sub>2</sub></td> <td>80</td> </tr> <tr> <td>4</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p><b>Noise Levels:</b> Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standard in µg/m <sup>3</sup>	1	Particulate Matter(PM <sub>10</sub> )	100	2	Particulate Matter (PM <sub>2.5</sub> )	60	3	SO <sub>2</sub>	80	4	NOx	80	The industry is submitting the third party monitoring reports.
S. No.	Parameters	Standard in µg/m <sup>3</sup>															
1	Particulate Matter(PM <sub>10</sub> )	100															
2	Particulate Matter (PM <sub>2.5</sub> )	60															
3	SO <sub>2</sub>	80															
4	NOx	80															
4.	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	The industry is manufacturing consented product within the consented capacity.															
5.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016.	Directed to comply.															
6.	<p>The industry shall comply with the below Board's Task Force directions issued vide order dated 27.07.2019.</p> <ul style="list-style-type: none"> <li>i. The industry shall comply with all the CFO conditions issued by the Board.</li> <li>ii. The industry shall not discharge any effluent / wastewater within or outside the premises.</li> <li>iii. The industry shall dismantle all the below ground level effluent storage tanks.</li> <li>iv. The industry shall send the pre-treated effluents to CETP (PETL) regularly.</li> </ul>	The compliance status of directions issued by the Board date 27.07.2019 are reported above															
7.	The industry shall send the Process, Washings, Garment Washings, Boiler, Hot water generation & water purification, CT Bleed Off, Decontamination of containers, liners, glass bottles, etc., and domestic effluents(generated from the expansion activity) to CETP, Patancheru for further treatment and disposal by duly complying with the inlet standards of CETP prescribed by the Board.	The industry is lifting pre-treated process, washings along with domestic wastewater to PETL for further treatment and disposal.															
8.	The industry shall not use MEE and STP for treatment of process effluents and domestic effluents, but shall dispose them to M/s. PETL, Patancheru only after pretreatment.	During inspection, the MEE was in operation.															

9.	The industry shall lift the effluents to CETP i.ed. M/s. PETL, Patancheru only after pretreatment.	Complied. The industry is lifting pretreated process, washings along with treated domestic wastewater to PETL for further treatment and disposal.
10.	The industry shall provide tank in tank system for collection of effluents and they shall provide above ground level storage tanks for disposal of trade effluents along with domestic before final disposal to CETP, PETL. The industry shall submit the proof of compliance of the same to the Regional Office, Hyderabad with a copy marking to this office.	During the inspection, it was observed that, the industry was converted one of the below ground level collection tank into tank in tank structure and completed the construction of 1200 KL capacity RCC above ground level storage tank.
11.	The industry shall regularly operate the Bag filters as Air Pollution Control Equipment (APCE) for coal fired boiler of 6 TPH capacity and shall meet the SPM limit of 115 mg/Nm <sup>3</sup> .	During the inspection, the industry was operating Bag filters.
12.	The industry shall utilize the existing oil fired boiler of capacity 4 TPH for standby operation only.	Directed to comply.
13.	The industry shall collect the Hazardous waste i.e., shall be disposed to Cement Units for Co-processing / AFRF facilities of M/s. GEPIL Infrastructure Pvt. Ltd. Rakamcherla, Pudur, Rangareddy District (or) M/s. TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for pre-processing, to be sent to Cement units for Co-processing / TSDF Dundigal for incineration.	The industry is a member industry of TSDF and lifting the Hazardous waste to TSDF, Dundigal.
14.	The industry shall provide water meters with totalizer for measuring the actual quantity of water consumption and wastewater generation.	The industry has provided Digital flow meters to assess the actual water consumption and wastewater generation.
15.	The industry shall provide the first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.	The industry has constructed RCC tank of capacity 160 KL for rain water collection near boiler area. The industry is collecting first run off in these tank and lifting to PETL and remaining is discharged into outside drain. The gate was provided in between the tank outlet to compound wall. The industry has completed the construction of another 20 KL tank near OHC area. The industry has total area of 50 Acres for which, the industry has rain water collection tank of 160 KL capacity only.
16.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT	The compliance status of Joint Committee recommendations is reported above.

	order dated: 24.01.2020 in OA No.189 of 2019.	
17.	The industry shall comply with the Hon'ble NGT order dated: 15.01.2021 on OA No.189 of 2019.	Directed to comply.
18.	The industry shall not discharge any treated or untreated effluents within & outside the factory premises.	During the inspection, no discharge of effluent was observed.
19.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	During the inspection, no odour was sensed.
20.	The industry shall not dispose the solid waste outside the factory premises.	During the inspection, no solid waste disposal was observed outside the industry premises.
21.	The industry shall develop greenbelt as per norms i.e., 33% of the total area along the boundary of the unit and also in the vacant places within the premises.	The industry has developed greenery within premises.
22.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of effluents generated and disposed. c) Log Books for pollution control systems. d) Daily solid waste generated and disposed.	The industry is maintaining records pertaining to the products, water consumption, wastewater generation and disposal.
23.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not Submitted.
24.	The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board.	--
25.	The industry shall take necessary measures to control fugitive emissions.	During inspection, the APCE was in operation.
26.	The industry shall take all precautionary and safety measures during process operations.	Directed to comply.
27.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	
28.	The industry shall comply with all the directions issued by the Board from time to time.	Directed to comply.
29.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
30.	The Board reserves its right to modify above conditions	--

	or stipulate any further conditions in the interest of environment protection.	
31.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--
32.	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

The Board official has collected samples of ETP Inlet, STP Inlet and before sending to PETL. The results are as follows:

Parameter	Unit	Result			CETP Inlet Standards
		ETP Inlet	STP Inlet	Before sending to PETL	
p <sup>H</sup> at 25°C	-	7.0	7.0	7.6	5.5-9.0
Total Suspended Solids	mg/l	106	<5	<5	-
Total Dissolved Solids	mg/l	3000	3812	2581	5,000 mg/l
Chemical Oxygen Demand	mg/l	10580	304	166	15,000 mg/l

**Remarks:** The sample of Before sending to PETL sample results are within the limits prescribed.

**X. M/s. Eugia SEZ Pvt Ltd., (Wytells Pharma Pvt. Ltd.) (Formerly Aurobindo Pharma Ltd. Unit – XVI), Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahabubnagar District.**

- M/s. Eugia SEZ Pvt Ltd., (Wytells Pharma Pvt. Ltd.), (Formerly Aurobindo Pharma Ltd. Unit – XVI) is located at Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahabubnagar District and engaged in pharmaceutical formulation.
- The industry has obtained CFO of the Board vide order dated 04.01.2022 for Dry & Liquid Injectables – 90 Million units/annum which is valid upto 31.03.2031 for the existing activity.
- The industry consumes total water of about 302 KLD for Process & Washings (Hand Wash) – 74.0 KLD, Boiler Feed – 60.0 KLD, QC & R&D – 8.0 KLD, Softener / DM / RO Regeneration – 30.0 KLD, Cooling tower make up – 90.0 KLD, Domestic – 30.0 KLD & Gardening – 10.0 KLD.
- The industry generates wastewater of about 142 KLD comprising of Process & Washings – 54 KLD, Boiler blow down – 10 KLD, QC & R&D – 8 KLD, Cooling tower bleed off – 10.0 KLD, Softener / DM / RO regeneration – 30.0 KLD and Domestic – 30.0 KLD.
- The industry is consented to dispose wastewater generated from Process & Washings, QC & R&D, Boiler blow down, Softener / DM / ROs regeneration & Cooling tower and Domestic effluents as “After pre-treatment, the treated wastewater shall be sent to M/s. PETL, Patancheru for further treatment and disposal.

- Earlier, the Zonal Office, Hyderabad has issued certain directions vide order dated 08.08.2017 as “The industry shall comply with all the CFO conditions and dispose the domestic wastewater & LTDS effluents to CETPs and the industry shall not use any treated wastewater within / outside the premises”.
- The industry has 2 Nos. of below ground level tanks of capacity 10 KL each for process & Washings collection and 2 Nos. of below ground level tanks of capacity 10 KL each for collection of domestic effluent. From there pumped to above ground level storage tank of capacity 160 KL and finally lifted to M/s. PETL for further treatment and disposal.
- As per the CFO, the industry generates total wastewater of 142 KLD, whereas the industry has total effluent storage capacity of 160 KL, which is sufficient for 1 day.
- The industry has provided first run off rain water collection RCC tank of capacity 10 KL which is not sufficient.
- The industry has dismantled one of the below ground level effluent collection tank and converted another one into tank in tank of capacity 10 KL to collect the effluents.
- The industry has provided separate shed for storage of Hazardous waste, and provided leachate collection pit.
- The industry has installed oil fired boilers - 2 No. of 5 TPH and provided with chimney of height 30 mtrs for dispersion of flue gases.
- The industry has installed DG sets – 3x1000KVA, 2x1500 KVA, 1x1010 KVA and 1x2000 KVA. The DG sets are provided with acoustic enclosures to reduce noise levels.

**The compliance on directions dt: 27.07.2019 are as follows:**

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	The Schedule – B conditions of CFO order compliance is reported below.
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	No Discharge was observed
3.	The industry shall dismantle all the below ground level effluent tanks.	The industry has dismantled one of the below ground level effluent collection tank and converted another one into tank in tank of capacity 10 KL to collect the effluents.
4.	The industry shall obtain an amendment for operation of additional 5 TPH oil fired boiler.	The industry has obtained CFO vide order dated 04.01.2022 for 2 x 5 TPH oil fired boilers.
5.	The industry shall send the pre-treated effluents to CETP (PETL) regularly.	The industry is lifting process effluents along with pre-treated domestic wastewater to CETP, Patancheru for further treatment and disposal.

**The compliance of NGT Joint committee recommendation are as follows**

S. No.	NGT committee recommendations	Compliance
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1.	The industry should dismantle all the below ground tanks being used for storage of waste water	The industry has dismantled one of the below ground level effluent collection tank and converted another one into tank in tank of capacity 10 KL to collect the effluents.
2.	The industry should stop the operations of 2 No. of 5 TPH Oil fired boilers and operate after obtaining the CFO of the Board.	The industry has obtained CFO vide order dated 04.01.2022 for 2 x 5 TPH oil fired boilers.
3.	The industry should provide leachate collection pit in the hazardous waste storage facility.	The industry has provided leachate collection pit to the hazardous storage facility
4.	The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.	The industry has provided first run off rain water collection RCC tank of capacity 10 KL which is not sufficient.

**The condition wise compliance report to Schedule – B condition of CFO order dated 04.01.2022 are as follows:**

S. No.	Condition	Compliance
1.	The CFO & HWA order issued to M/s. Aurobindo Pharma Ltd, Unit-XVI, Sy.No.408 to 412, 418 to 435 etc.,SEZ-IP, Polepalli (V), Jedcherla (M), Mahabubnagar District vide Consent Order No. 509-MHB/TSPCB/ZOH/CFO/TS iPASS/2017-28, date: 12.04.2017 which is valid upto 31.03.2022 stands cancelled	--
2.	The industry has paid consent fee upto Rs. 4,62,000/- for a period upto 31.03.2023. The industry shall pay the consent fees annually from the financial year 2023-2024 to till the validity of the consent order i.e., upto 31.03.2031.	--
3.	The industry shall pay consent fee annually as per the rates notified in GO MS NO. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e. April to March) with in the stipulated time period first quarter of every financial year (April - June) is mandatory for the industry. Failing which the validity of the consent order automatically stands cancelled and operation of industry without valid consent attracts penal action under the provision of Water Act, air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016	Directed to comply.

4.	The industry either paying annual fee or total fee per consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time	--																											
5.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below</p> <table border="1" data-bbox="379 506 991 994"> <thead> <tr> <th>Sl. No.</th> <th>Purpose</th> <th>Total Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings (Hand wash only)</td> <td>74.0 KLD</td> </tr> <tr> <td>2.</td> <td>QC &amp; R&amp;D</td> <td>8 KLD</td> </tr> <tr> <td>3.</td> <td>Boiler</td> <td>60 KLD</td> </tr> <tr> <td>4.</td> <td>Softener/DM/ROs regeneration</td> <td>30 KLD</td> </tr> <tr> <td>5.</td> <td>Cooling tower make up</td> <td>90 KLD*</td> </tr> <tr> <td>6.</td> <td>Gardening</td> <td>10 KLD</td> </tr> <tr> <td>7.</td> <td>Domestic</td> <td>30 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;"><b>T O T A L</b></td> <td><b>302 KLD</b></td> </tr> </tbody> </table> <p>The industry shall provide water meters with totalizer for measuring the actual quantity of water consumption and wastewater generation</p>	Sl. No.	Purpose	Total Quantity	1.	Process & Washings (Hand wash only)	74.0 KLD	2.	QC & R&D	8 KLD	3.	Boiler	60 KLD	4.	Softener/DM/ROs regeneration	30 KLD	5.	Cooling tower make up	90 KLD*	6.	Gardening	10 KLD	7.	Domestic	30 KLD	<b>T O T A L</b>		<b>302 KLD</b>	Directed to comply
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6.	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	The industry has installed DG sets – 3x1000KVA, 2x1500 KVA, 1x1010 KVA and 1x2000 KVA with acoustic enclosures.																											
7.	<p>The industry should comply with National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1" data-bbox="379 1727 1011 2027"> <thead> <tr> <th>S.No</th> <th>Parameters</th> <th>Standards in ug/m3</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter (PM10)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM2.5)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO2</td> <td>80</td> </tr> <tr> <td>4</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table>	S.No	Parameters	Standards in ug/m3	1	Particulate Matter (PM10)	100	2	Particulate Matter (PM2.5)	60	3	SO2	80	4	NOx	80	--												
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	Noise Levels: Day time (6AM to 10 PM) – 75 dB(A) Night time (10PM to 6 AM) – 70 dB(A)	
8.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016	Directed to comply.
9.	The industry shall not manufacture new products/increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.	Directed to comply
10.	The industry shall comply with the below Board's Task Force directions issued vide order dated 27.07.2019.	The compliance status is reported above.
11.	The industry shall comply with the Joint committee recommendations as mentioned in the Hon'bles' NGT Order dated: 24.01.2020 in OA no 189 of 2019. The Industry shall comply with the Honble's NGT order dated 15.01.2021 in OA no. 189 of 2019.	The compliance status is reported above.
12.	The industry shall lift entire pretreated effluents i.e the Process, washings, QC& R&D ,Boiler blow down, softner/DM/ROs generation & cooling tower effluents along with domestic effluents to CETP, Patancheru for further treatment and disposal by duly complying with the inlet standards of CETP prescribed by the Board.	The industry has 2 Nos. of below ground level tanks of capacity 10 KL each for process & Washings collection and 2 Nos. of below ground level tanks of capacity 10 KL each for collection of domestic effluent. From there pumped to above ground level storage tank of capacity 160 KL and finally lifted to M/s. PETL for further treatment and disposal
13.	The industry shall have minimum of 7 days storage capacity of effluents on above ground level, with in the premises..	As per the CFO, the industry generates total wastewater of 142 KLD, whereas the industry has total effluent storage capacity of 160 KL, which is sufficient for 1 day.
14.	The Industry shall provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and shall maintain records.	The industry has provided first run off rain water collection RCC tank of capacity 10 KL which is not sufficient.
15.	The industry shall collect the Hazardous waste properly and shall lift to Cement Units for Co-processing/AFRF facilities of M/s.GEPIL infrastructure Pvt.ltd, Rakamcherla, Pudur	The industry has submitted the generation details of Hazardous waste.

	(M),Rangareddy District /M/s. TSDf,Dundigal regularly.	
16.	The industry shall not discharge any waste water to outside the Factory premises.	No Discharge was observed
17.	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	During the inspection, no odour was sensed.
19.	The industry shall develop greenbelt as per norms i.e 33% of the total area along the boundary of the unit and also in the vacant places within the premises.	The industry has developed Greenbelt and can develop more greenbelt in the vacant places available.
20.	The industry should maintain following records and the same shall be made available the Board Officials during inspection. a) Daily production details. b) Quantity of trade Effluents generated, treated and disposed to M/s.PETL, Patancheru. c) Logbooks for pollution control systems. d) Daily solid waste generated and disposed.	The industry is maintaining records pertaining to products , water consumption, waste water generation and disposal.
21	The industry shall submit Environment statement in Form-V before 30th September every year as per Rule No. 14 of E(P) rules,1986 & amendments thereof.	--
22.	The Industry shall take necessary measures to control fugitive emission.	Directed to comply.
23	The industry shall carryout monthly environmental monitoring by a national Accreditation Board for laboratories (NABL)and ministry of Environment Forest (MoFF)approved laboratories only and shall submit reports to the board.	
24.	The industry shall comply with all the directions issued by the Board from time to time.	
25.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
26.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
27.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--
28	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	---

The Zonal Office, Hyderabad has issued directions vide order dated 05.01.2021. The compliance status on directions order dated 05.01.2021 are as follows:

S. No.	Condition	Compliance
1.	The industry shall deposit Rs.18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand only) towards Environmental Compensation within 15 days.	The industry has deposited Environmental Compensation.
2.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT dated 24.01.2020 in O.A.No.189 of 2019.	The compliance status is reported above.
3.	The industry shall comply with all the CFO condition issued by the Board.	The industry wise CFO Schedule - B conditions compliance status are reported above.
4.	The industry shall not cause air pollution / odour nuisance to the surrounding areas.	Complied. During inspection no odour was sensed.
5.	The industry shall comply with the conditions of direction dated 27.07.2019.	The compliance status on the directions dated 27.07.2019 is reported above.
6.	The industry shall not discharge any treated or untreated effluents within or outside the premises.	No Discharge was observed.

The Board official has collected samples of ETP Inlet, STP Inlet and before lifting to PETL. The results are as follows:

Parameter	Unit	Result			CETP Inlet Standards
		ETP Inlet	STP Inlet	Before lifting to PETL	
p <sup>H</sup> at 25°C	-	7.2	7.0	6.9	5.5-9.0
Total Suspended Solids	mg/l	<5	129	64	-
Total Dissolved Solids	mg/l	482	2090	1415	5,000 mg/l
Chemical Oxygen Demand	mg/l	202	696	437	15,000 mg/l

**Remarks:** The sample of Before lifting to PETL sample results are within the limits prescribed in the CFO order.

**XI. M/s. Shri Kartikeya Pharma is located at Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahabubnagar District.**

- M/s. Shri Kartikeya Pharma is located at Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahabubnagar District and it is engaged in Ashwagandha Extraction.

- The industry has obtained CFE Expansion vide order dated 31.12.2022 for Ashwagandha Extract – 2000 kg/day (600 TPA) LPG fired Boiler of capacity 3 TPH (Stand by) under Orange Category.
- The industry has obtained after expansion CFO of the Board vide order dated 23.01.2023 for production of Ashwagandha Extract – 3000 kg/day (900 TPA) with validity period upto 31.03.2032 with condition the industry shall pay consent fee annually from the financial year from 2029-30 till the validity period of the Consent with LPG fired Boiler of capacity 3 TPH and LPG fired Boiler of capacity 3 TPH (Stand by) under Orange Category.
- M/s. Shri Kartikeya Pharma (SEZ Unit) is the 14<sup>th</sup> respondent in Original Application No.24 of 2023 has appeared and made submissions that their industry is manufacturing a herbal medicine out of Ashwagandha and hence is not covered under EIA notification and requested to change from Orange category to Green category.
- This office has forwarded report to the JCEE, Zonal Office, Hyderabad on 21.06.2023 for change of category.
- **Subsequently, the JCEE, Zonal Office, Hyderabad has issued amendment under Green category to the industry, vide order dated 28.06.2023 for Ashwagandha Extract – 3000 kg/day (900 TPA) which is valid upto 30.11.2031.**
- As per CFO (Expansion) order, the industry consumes water of about 44.7 KLD out of which, 36.0 KLD for Process, 4.0 KLD for washings, 3.0 KLD for Boiler feed, 1.0 KLD for cooling and 0.7 KLD for domestic purpose.
- The industry generates wastewater of about 20.4 KLD, out of which 18.0 KLD from Process, 2.0 KLD from Washings, 0.1 KLD from Boiler blow down, 0.1 KLD from Cooling tower bleed off and 0.2 KLD from Domestic section.
- The industry is consented to send all 20.2 KLD of pre-treated effluents / waste water to M/s. PETL, CETP.
- The industry has below ground level tank in tank near tray washing i.e. Syntex tank placed in RCC tanks for collection of process wastewater from there sending to ETP for treatment of waste water. After treatment, the treated wastewater is lifted to M/s. PETL.
- The industry has provided above ground level 4 Nos. x 5 KL tanks (Syntex tanks) of total capacity 20 KL for storage, which is sufficient to store the effluent for one day. As per the CFO, the industry generates total wastewater of about 20.4 KLD.
- As per the existing CFO, the industry is consented to have HSD fired boiler of capacity 1.5 TPH with chimney height 30 mtrs. During the inspection, it was observed that, the industry has provided 2 x 3 TPH gas fired boilers in place of HSD fired boiler of capacity 1.5 TPH with common chimney height of 30 mtrs.
- The industry has installed mechanical flow meters at water intake point for measurement of water consumption and at ETP Inlet. Now, the industry has provided Digital flow meter to the final storage before lifting to CETP.
- The Board has issued certain direction vide order dated 27.07.2019.
- The Zonal Office, Hyderabad has issued directions to the industry to deposit Environmental Compensation vide order dated 05.01.2021. The compliance on directions are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the	The Schedule – B conditions of CFO Order

	CFO condition issued by the Board.	compliance is reported below.
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During the inspection, no discharge of effluent was observed.
3.	The industry shall dismantle all the below ground effluent storage tanks.	The industry has below ground level tank in tank near tray washing i.e. Syntex tank placed in RCC tanks.
4.	The industry shall send all the pre-treated effluents / waste water to CETP.	The industry is lifting pre-treated process, washings and domestic effluents to CETP, Patancheru for further treatment and disposal.
5.	The industry shall take all the measures to ensure that there is no smell nuisance due to operations of the industry.	The industry is carrying within the closed building.
6.	The industry shall provide / maintain water meters to quantify the actual water consumption & wastewater generation.	The industry has installed mechanical flow meters at water intake point for measurement of water consumption and Digital flow meter at ETP Inlet.
7.	The industry shall provide separate rain water drains.	The industry has provided separate rain water drains.
8.	The industry shall dispose ETP Sludge generated to TSDF regularly.	Directed to comply
9.	The industry shall revalidate the BG of Rs.1 lakh till further order from the Board.	The industry has revalidated Bank Guarantee of Rs.1 Lakhs for period upto 06.09.2020. The industry has not revalidated Bank Guarantee.

**The Joint Committee recommended certain recommendation to the industry compliance status are as follows:**

S. No.	Joint Committee Recommendations	Compliance
1.	The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.	The industry has provided total storage capacity of 20 KL which is sufficient for one day.
2.	The industry should not operate FE system without obtaining permission from Board.	During the inspection, the FE was in operation.
3.	The industry should install digital flow meter to the final storage tank to quantify the waste water disposed to CETP.	The industry has installed mechanical flow meters at water intake point for measurement of water consumption and Digital flow meter at ETP Inlet.

**Schedule – B condition of CFO Order dated 17.08.2017 are as follows:**

S. No.	Condition	Compliance												
1.	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:	The industry has not submitted water consumption details.												
	<table border="1"> <thead> <tr> <th>S.</th> <th>Purpose</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process</td> <td>18.0 KLD</td> </tr> <tr> <td>2.</td> <td>Washing</td> <td>2.0 KLD</td> </tr> <tr> <td>3.</td> <td>Boiler Feed</td> <td>2.0 KLD</td> </tr> </tbody> </table>	S.	Purpose	Total	1.	Process	18.0 KLD	2.	Washing	2.0 KLD	3.	Boiler Feed	2.0 KLD	
S.	Purpose	Total												
1.	Process	18.0 KLD												
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3.	Boiler Feed	2.0 KLD												

	4.	Cooling	0.5 KLD	
	5.	Domestic	0.2 KLD	
		<b>Total</b>	<b>22.7 KLD</b>	
2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 <sup>th</sup> of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.			--
3.	The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below			--
	<b>S. No.</b>	<b>Parameters</b>	<b>Standards in <math>\mu\text{g}/\text{m}^3</math></b>	
	1	Particulate Matter( $\text{PM}_{10}$ )	100	
	2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	
	3	$\text{SO}_2$	80	
	4	$\text{NO}_x$	80	
	<b>Noise Levels:</b> Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).			
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016.			--
5.	The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.			Directed to comply
6.	The industry shall operate only after obtaining revocation of closure order.			The industry has obtained Revocation of Closure Order vide order dated 28.02.2018.
7.	The industry shall provide above ground level collection tank for collection of effluent generated.			The industry has provided ETP and sending effluents to M/s. PETL.
8.	The industry shall regularly operate Effluent Treatment Plant (ETP) for treatment of process and washings, boiler blow down and cooling bleed off effluents. After treatment in in ETP the treated wastewater shall be reused or send to M/s. PETL for further treatment and disposal.			
9.	The industry shall regularly operate air pollution control equipment i.e. Dust collector to the HSD oil fired boiler of capacity 1.5 TPH and shall meet the Board prescribed standards.			The industry has provided 2 x 3 TPH gas fired boilers in place of HSD fired boiler of capacity 1.5 TPH with common chimney height of 30 mtrs.
10.	The industry shall provide separate energy meter for operation of the ETP & APCE and shall submit			The industry has provided energy meter to the ETP.

	the monthly reading to Regional Office, Hyderabad	
11.	The industry shall not discharge any waste water to outside the plant premises under any circumstances.	During the inspection, no discharge of effluents was observed.
12.	The industry shall not dispose the solid waste outside the factory premises.	During the inspection, no solid waste disposal was observed outside the factory premises.
13.	The industry shall install water meters to measure the actual water consumption and wastewater discharge.	The industry has installed mechanical flow meters at water intake point for measurement of water consumption and Digital flow meter at ETP Inlet.
14.	The industry shall not cause odour nuisance in the surrounding area.	No odour was sensed during the inspection.
15.	The industry shall not cause any air pollution/ dust nuisance in the surrounding environment.	Directed to comply.
16.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	The industry has to develop more greenbelt.
17.	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of effluents generated and disposed. c) Log Books for pollution control systems. d) Daily solid waste generated and disposed.	Directed to maintain.
18.	The industry shall maintain good housekeeping with-in the premises.	Moderate.
19.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	--
20.	The industry shall take all precautionary and safety measures during process operations.	--
21.	The industry shall comply with all the directions issued by the Board from time to time.	Directed to comply.
22.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
23.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--

24.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--
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The Zonal Office, Hyderabad has issued directions vide order dated 05.01.2021. The compliance status on directions order dated 05.01.2021 are as follows:

S. No.	Condition	Compliance
1.	The industry shall deposit Rs.9,00,000/- (Rupees Nine Lakhs only) towards Environmental Compensation within 15 days.	The industry has deposited Environmental Compensation.
2.	The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT dated 24.01.2020 in O.A.No.189 of 2019.	The compliance status is as above.
3.	The industry shall comply with all the CFO condition issued by the Board.	The industry wise CFO Schedule – B conditions compliance status are annexed.
4.	The industry shall not cause air pollution / odour nuisance to the surrounding areas.	Complied. During inspection no odour was sensed.
5.	The industry shall comply with the conditions of direction dated 27.07.2019.	The compliance status on the directions dated 27.07.2019 is reported above.
6.	The industry shall not discharge any treated or untreated effluents within or outside the premises.	Complied. During inspection no discharge of effluent was observed.

The Board official has collected samples of ETP Inlet and ETP Outlet. The results are as follows:

Parameter	Unit	Result		CETP Inlet Standards
		ETP Inlet	ETP Outlet	
p <sup>H</sup> at 25 <sup>0</sup> C	-	6.9	6.0	5.5-9.0
Total Suspended Solids	mg/l	756	274	-
Total Dissolved Solids	mg/l	3548	3053	5,000 mg/l
Chemical Oxygen Demand	mg/l	2221	1166	15,000 mg/l

**Remarks:** The ETP outlet samples parameters are within the CETP Inlet Standards.



